

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI.**

(PRINCIPAL BENCH)

O.A. No. 220 OF 2023

In Ref: Notice of Hearing in Suo Motu matter in re: news item published in The Indian Express, dated 14.3.2023 titled as “Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory”.

Supplementary Written Reply-cum-Written Statement to the Notice of Hearing in Suo Motu matter on behalf of M/s Ganesh Trading Corporation, B-I-1365, Ram Nagar, Civil Lines, Ludhiana.

INDEX

Sr.No.	PARTICULARS	PAGE No.
1	Supplementary Written Reply dated 11.07.2023 on behalf of Arun Kumar Mehra, Partner of M/s Ganesh Trading Corporation.	1-17
2	Written Reply-cum-Written Statement dated 01.06.2023 on behalf of Arun Kumar Mehra, Partner of M/s Ganesh Trading Corporation.	18-42
3	Copy of FIR No.0049 Dt.14.3.2023 Annexure-A	43-47
4	Copy of Affidavit sworn by Gaurav Chopra S/o Late Ravinder Kumar alias Ravinder Chopra (Employee of M/s Ganesh Trading Corporation died in the fire took place on 14.3.23). Annexure-B	48-54

5	Copy of Affidavit sworn by Kamlesh Kumari wife of Late Gulshan Kumar and Affidavit sworn by Naresh Kumar S/o Gulshan Kumar, and Affidavit sworn by Gagan Oberoi S/o Sh Gulshan Kumar, and the copies of Hospital Treatment bills with Discharge Against Medical Advice (DAMA Report) of Sh. Gulshan Kumar are Annexure-C, C1, C2, C-3 & C-4	55-61, 62-67, 68-73, 74-75 76-79
6	Copy of Affidavit sworn by Ashwani Kumari son of Karambir (Employee of M/s Ganesh Trading Corporation died in the fire took place on 14.3.23). Annexure-D	80-83
7	Copy of treatment bill of Ashwani Kumar paid to DMC & Hospital, Ludhiana Annexure-E	84
8	Notice from ALC, Ludhiana vide letter dated 28.04.2023 and the Copy of the Reply dated 08.05.2023 sent to ALC by Sh. Arun Kumar Mehra, are annexed as Annexure-F & F1	85 & 86-90
9	Copy of Udyam Registration Certificate no.Udyam PB-12-0013055, is Annexure-G	91-94
10	Copies of ITRs of M/s Ganesh Trading Corporation for the assessment year 2021-2022 and 2022-2023, are Annexures-H & I.	95-102
11	Copy of Property Tax Returns for the assessment year 2022-2023 are, Annexure-J.	103
12	Registration Certificate of PF registration and ESI Registration of M/s Ganesh Trading Corporation are Annexures-K & L.	104-105 106-107

	SUPPLEMENTARY DOCUMENTS:	
13	Copy of Affidavit sworn by Kamla Devi wife of Late Mohindar Singh alias Mohinder Singh and Affidavit sworn by Harbans Singh son of Late Mohindar Singh alias Mohinder Singh (Employee of M/s Ganesh Trading Corporation died in the fire took place on 14.3.23). are, Annexures-M & M1	108-115 116-122
13	Copy of Affidavit sworn by Asha wife of Late Inderjit alias Inderjit Yadav, Copy of Affidavit sworn by Ramesh Kumar son of Late Inderjit alias Inderjit Yadav, Copy of Affidavit sworn by Umesh Kumar son of Late Inderjit alias Inderjit Yadav, Copy of Affidavit sworn by Dinesh Kumar son of Late Inderjit alias Inderjit Yadav are Annexures-N, N1, N2, & N3.	123-129 130-135 136-141 142-147
14	Copy of Orders of Employees State Insurance Corporation (ESIC) releasing & approving Funeral Expenses claim in favour of Gaurav Chopra S/o Late Ravinder Kumar alias Ravinder Chopra is annexed as Annexures-O.	148
15	Copy of Orders of Employees State Insurance Corporation (ESIC) approving the Dependent Pension case in favour Smt. Kamlesh Kumari wife of Late Gulshan Kumar is annexed as Annexure-P.	149
16	Copy of Orders of Employees State Insurance Corporation (ESIC) approving the Dependent Pension case in favour of Smt. Kamla Devi w/o Lt. Sh. Mohinder Singh is annexed as Annexures-Q.	150

17	Copy of Orders of Employees State Insurance Corporation (ESIC) approving the Dependent Pension case in favour of Smt. Asha wife of Late Inderjit alias Inderjit Yadav is annexed as Annexures-R.	151
18	Copy of Ex-gratia Claim approved by the Welfare Commissioner under the Punjab Labour Welfare in favour of Smt. Kamlesh Kumari wife of Late Gulshan Kumar is annexed as Annexure-S.	152-154
19	Copy of Ex-gratia Claim approved by the Welfare Commissioner under the Punjab Labour Welfare in favour of Smt. Smt. Kamla Devi w/o Lt. Sh. Mohinder Singh is annexed as Annexure-T.	155-157
20	Copy of Ex-gratia Claim approved by the Welfare Commissioner under the Punjab Labour Welfare in favour of Smt. Asha wife of Late Inderjit alias Inderjit Yadav is annexed as Annexure-U.	158-160
21	Copy of Funeral Claim approved by the Welfare Commissioner under the Punjab Labour Welfare in favour of Smt. Kamlesh Kumari wife of Late Gulshan Kumar is annexed as Annexure-V.	161-163
22	Copy of Funeral Claim approved by the Welfare Commissioner under the Punjab Labour Welfare in favour of Smt. Smt. Kamla Devi w/o Lt. Sh. Mohinder Singh is annexed as Annexure-W.	164-166
23	Copy of Funeral Claim approved by the Welfare Commissioner under the Punjab Labour Welfare in favour of Smt. Asha wife of Late Inderjit alias Inderjit Yadav is annexed as Annexure-X.	167-169

24	Copy of Letter dated 30.06.2023 addressed to Assistant Labour Commissioner, Ludhiana intimating about the One-time Compensations paid to the legal heirs of deceased employees is annexed as Annexure-Y .	170-172
25	Copies of Cheques issued to all the legal heirs of the deceased employees and to the injured employee are collectively annexed as Annexure-Z (Colly)	173-184

Submitted by

**Arun Kumar Mehra, Partner M/s Ganesh
Trading Corporation, B-I-1365, Ram Nagar,
Civil Lines, Ludhiana.**

PLACE: LUDHIANA

DATED: 11.07.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW

DELHI.

(PRINCIPAL BENCH)

O.A. No. 220 OF 2023

In Ref: Notice of Hearing in Suo Motu matter in re: news item published in The Indian Express, dated 14.3.2023 titled as “Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory”.

**SUPPLEMENTARY WRITTEN REPLY ON BEHALF OF M/S
GANESH TRADING CORPORATION, B-I-1365, RAM NAGAR,
CIVIL LINES, LUDHIANA.**

Respected Sir

The applicant respectfully submits as under:

1. That a written reply-cum-written statement dated 01.06.2023 was submitted by the partner of the firm M/s Ganesh Trading Corporation before this Hon'ble Tribunal vide Email sent through E-mail ID of Ganesh Trading Corporation i.e. gtc1974@live.in, dated 01.06.2023 in the matter of O.A. No. 220 OF 2023 to this Hon'ble Tribunal from pages 18 to 107 along with Annexures A to L. In the said reply it was submitted inter-alia that about the financial and legal status of the establishment along with the details of One-time Compensation/settlement paid to

Ashwani Kumar and to the legal heirs of deceased employees namely, Sh. Ravinder Chopra and Sh. Gulshan Kumar. The copies of their duly sworn affidavit(s) were placed with our reply as **Annexure B to D**.

2. That since filing of the above written reply, the management of the partnership firm M/s Ganesh Trading Corporation has been approaching the legal heirs of the other two deceased employees namely, Sh. Mohindar Singh and Sh. Inderjit Yadav for accepting the amount of compensations. The legal heirs of the above named deceased has received the One-time Compensation/settlement and have also executed duly sworn affidavit(s) in token of receiving the compensation. The copies of their affidavits are now being placed along with this Supplementary written reply as **Annexure M, M1, N, N1, N2 and N3**.
3. That the applicant wants to place on record this supplementary written reply and same may be read as part and parcel of the written reply-cum-written statement dated 01.06.2023.
4. That the firm M/s Ganesh Trading Corporation is a micro-scale partnership firm having a net investment of all 4 partners of about Rs. 88 lakhs comprised in 335 sq yds (approx.) on rented premises in the area of Ram Nagar, Civil Lines, Ludhiana.

5. The firm is being run by the male partners of four independent families who earn their bread and butter from the above micro-scale establishment by employing about 16 persons.
6. The firm manufactures garments and hosiery goods only and has not been using any hazardous substances. Further, no hazardous activity is being carried out in the establishment. The activity of making garments and hosiery goods does not generate any trade effluent or fuel emissions.
7. The firm is registered under the MSME vide Udyam number and is also registered under various labour legislations including the ESI Act, 1948, Punjab Labour Welfare Fund Act, 1965, etc., and has been contributing to the ESI Dues and labour welfare fund towards its schemes.
8. The partner has taken all safety measures in its establishment and is not responsible from any angle with regard to taking the place of a sudden fire. The said fire incident was an "Act of God" because it took place due to an electric short circuit.
9. The partner has also taken adequate safeguards by providing fire extinguishers in the establishment and has personally taken all efforts to douse the fire by using the fire extinguishers with the help of co-employees.

10. That there are two separate entry and exit gates of the establishment opening towards two opposite roads and also have two RCC-built staircases in our establishment for the safe movement of our employees.
11. The partner has taken all necessary steps to save the lives of the injured employees and admitted them to the private hospital at its own expense.
12. That all employees are/were covered under the Employees State Insurance Act, 1948 vide following insurance number(s):

S.No	Employee Name	ESI Insurance No.	Age	Rate of Pay (INR)
1.	Mohinder Singh S/o Sh. Telu Ram	2607647957	71 years	15500/-
2.	Inderjeet Yadav aka Indrajit S/o Sh. Tapsi Ram	2605556157	63 years	16000/-
3.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand	2614561742	78 years	16000/-
4.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal	2607621891	61 years	16500/-
5.	Ashwani Kumar S/o Sh. Karamvir	2614561749	58 years	16000/-

13. The dependents of the deceased employees and the injured were paid One-time settlement/Compensation by the partner of the firm and they were also released/paid the benefits by the ESI Corporation under the ESI Act, 1948 and by the Welfare Commissioner, Punjab under the Punjab Labour Welfare Fund Act, 1965 as per the details below:

S.No	Employee Name	One-Time Compensation/ Settlement paid by the management	ESI Benefits paid by ESIC:	Labour Welfare Fund paid by Welfare Commissioner, Punjab
1.	Mohinder Singh S/o Sh. Telu Ram (deceased)	Rs. 6,00,000/- paid vide two separate cheques to: Kamla Devi W/o Sh. Mohindar Singh a sum of Rs. 4,00,000/- vide Cheque no. 004730 dated 16/06/2023, and Harbans Singh S/o Sh. Mohindar Singh has been given a sum of Rs. 2,00,000/- vide Cheque no. 004731 dated 16/06/2023. All cheques drawn on HDFC Bank, The Mall, Ludhiana.	Funeral Expenses Rs. 15000/- The Dependent pension at a daily rate of Rs. 274.80 (Rs. 8244/- pm approx.) has been approved and released in the bank account of Kamla Devi wd/o Mohindar Singh and will continue to be paid until her death/remarriage.	Funeral expenses of Rs. 20000/- Ex-gratia Claim of Rs. 2,00,000/- is approved and disbursal is pending at Bank Level.
2.	Inderjit Yadav S/o Sh. Tapsi	Rs. 7,00,000/- paid vide four separate	Funeral Expenses Rs.	Funeral expenses of Rs. 20000/-

	Ram (deceased)	cheques to: Asha W/o SH. Inderjit given a sum of Rs.4,00,000/- vide Cheque no. 004737 dated 28/06/2023 Ramesh Kumar S/o Inderjit given a sum of Rs 1,00,000/- vide Cheque no. 004738 dated 28/06/2023 Dinesh Kumar S/O Inderjit given a sum of Rs.1,00,000/- vide Cheque no. 004740 dated 28/06/2023 Umesh Kumar S/O Inderjit given a sum of Rs.1,00,000/- vide Cheque no. 004739 dated 28/06/2023. All cheques drawn on HDFC Bank, The Mall, Ludhiana.	15000/- The Dependent pension at a daily rate of Rs. 283.80 (Rs. 8514/- pm approx.) has been approved and released in the bank account of Asha wd/o Inderjit Yadav and will continue to be paid until her death/remarriage.	Ex-gratia Claim of Rs. 2,00,000/- is approved and disbursal is pending at Bank Level.
3.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand	Rs. 8,00,000/- paid vide three separate cheques to: Kamlesh Kumari	Funeral Expenses Rs. 15000/- The Dependent	Funeral expenses of Rs. 20000/- Ex-gratia Claim of Rs. 2,00,000/-

	(deceased)	<p>W/o Sh. Gulshan Kumar a sum of Rs. 4,00,000/- vide Cheque no. 004665 dated 24/04/2023, and</p> <p>Gagan Oberoi S/o Sh. Gulshan Kumar a sum of Rs. 2,00,000/- vide Cheque no. 004662 dated 24/04/2023, and</p> <p>Naresh Kumar S/o Sh. Gulshan Kumar a sum of Rs. 2,00,000/- Cheque no. 004664 dated 24/04/2023. All cheques drawn on HDFC Bank, The Mall, Ludhiana.</p> <p>Remarks: Management incurred a sum of Rs. 4.50 Lakhs (approx) towards his medical expenses but his family took his discharge against medical advice [DAMA].</p>	<p>pension at a daily rate of Rs. 279 (Rs. 8370/- pm approx.) has been approved and released in the bank account of Kamlesh Kumari wd/o Sh. Gulshan Kumar and will continue to be paid until her death/remarriage</p>	<p>is approved and disbursal is pending at Bank Level.</p>
4.	Ravinder Chopra aka Ravinder Kumar S/o	<p>Rs. 6,00,000/- paid to Gaurav Chopra S/o Sh. Ravinder Chopra Vide two separate</p>	<p>Funeral Expenses Rs. 15000/-</p>	<p>No benefit under LWF was given by Welfare Commissioner as</p>

	Sh. Tarsem Lal (deceased)	cheques, i.e., cheque No. 004623 dated 30.03.2023 of Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 of Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana.	No dependent pension was given by ESIC as the wife of the employee had already expired and the children are more than 25 years of age and are married.	the wife of the employee had already expired and the children are more than 25 years of age and are married.
5.	Ashwani Kumar S/o Sh. Karamvir (injured)	Rs. 2,50,000/- paid to Sh. Ashwani Kumar (now fit) vide Cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana. Remarks: Management incurred a sum of Rs. 94,000/- (approx.) towards his medical expenses and paid a sum of Rs. 30,000/- towards his diet and medicines.	He received only minor injuries and was discharged from the hospital and is absolutely fine, therefore, no benefit is payable as the employee is fit and alive.	He received only minor injuries and was discharged from the hospital and is absolutely fine, therefore, no benefit is payable as the employee is fit and alive

Photocopies of the Affidavits executed by legal heirs of employees/injured employee are attached for your perusal as **Annexure B, C, D, M, M1, N, N1, N2 and N3**. Further the copies of Cheques issued to all the legal heirs of the deceased employees and to the injured employee are collectively annexed as **Annexure-Z (Colly)**.

14. That the dependent pensions along with the funeral expenses has been paid by the Employees State Insurance Corporation (ESIC) to the legal heirs of the deceased employees vide **Annexure O, P, Q and R.**

15. Further, the Welfare Commissioner , Punjab has also paid the Ex-gratia compensation of Rs. 2,00,000/- each to the widow of the deceased employees along with the funeral expenses of Rs. 20000/-. The copies of the online status report generated from the website of pblabour.gov.in are annexed as **Annexure S, T, U, V, W and X.**

16. That a reply was submitted to the Assistant Labour Commissioner, Ludhiana vide letter dated 30.06.2023 inter-alia submitting the amount of One-time compensations/Settlement paid to the legal heirs of the deceased employees and to the injured employee. The copy of letter is annexed as **Annexure-Y.**

17. That it is respectfully submitted that the partners are not liable to pay any compensation under the NGT Act, 2010. The provisions of Section 17 of the NGT Act are to be referred that provides for the liability to pay relief or compensation in certain cases. The relevant part of section 17 is reproduced below:

*"Section 17. (1) Where death of, or injury to, any person (**other than a workman**) or damage to any property or environment has resulted from an accident or the adverse impact of an activity or operation or process, under any enactment specified in **Schedule I**, the person responsible shall be liable to pay such a relief or compensation for such death, injury or damage, under all or any of the heads specified in schedule II, as maybe determined by the tribunal."*

18. The above Section 17 of the NGT Act, 2010 specifically excludes the applicability of the provisions to "workman". The term "workman" in turn is defined under Section 2(o) of the Act as having the same meaning assigned to it in the Workmen's Compensation Act, 1923 (8 of 1923).

The workmen who unfortunately lost their lives in the accident are 'Workmen' within the meaning of section 2(dd)(iii) of the Workmen's Compensation Act, read with clause (ii) of the Schedule II of the said Act.

19. Further, it is submitted that as per Section 53 of the ESI Act, 1948 the dependents or the employees (insured persons) who suffered employment injury defined under the ESI Act are entitled to receive compensations/benefits under the ESI Act and are barred to receive any compensation or damages or similar benefits under any other Act. The extracts of the above sections are reproduced as under:

"Section 53. Bar against receiving or recovery of compensation or damages under any other law. —

*An insured person or his dependents **shall not be entitled to receive or recover, whether from the employer of the insured person or from any other person, any compensation or damages under the Workmen's Compensation Act, 1923 (8 of 1923), or any other law for the time being in force or otherwise, in respect of an***

employment injury sustained by the insured person as an employee under this Act”.

Section 2(8). ‘Employment injury’ is defined as follows:

“employment injury” means a personal injury to an employee caused by accident or an occupational disease arising out of and in the course of his employment, being an insurable employment, whether the accident occurs or the occupational disease is contracted within or outside the territorial limits of India.

20. That the deceased workmen were ‘insured person’ under the Employees State Insurance Act, 1948 and the dependents of the deceased have been paid the dependent benefits and pensions by the ESI Corporation. Section 53 of the ESI Act, 1948 puts a bar against dependents and insured person from receiving or recovering compensation or damages under any other law including the Workmen Compensation Act, 1923 in respect of employment injury suffered by the employees.

21. That the applicability of section 17(1) of NGT Act is limited and applies in case of death of or injury to any person **other than a workman**, which is not the case at hand. Even further as per section 17(1) read with Schedule I of the NGT Act, the statutes mentioned therein have not been violated by the partnership firm.

In the light of the foregoing submissions, the employees and/or their dependents are entitled to receive the compensation and benefits under the ESI Act and the Punjab LWF Act only and are not entitled to receive any other compensation under any other law. Hence, the provision

of Section 17 of the NGT is not attracted and is not applicable to the present case and the partners are not liable to pay any compensation under the NGT Act, 2010.

PRAYER:

It is prayed that in the interest of justice the above submissions may kindly be taken into consideration and case may be dismissed and the firm may be discharged from the case and the matter may be closed.

Submitted by

Arun Kumar Mehra, Partner M/s Ganesh
Trading Corporation, B-I-1365, Ram Nagar,
Civil Lines, Ludhiana.

Mobile No.93560-44919

THROUGH COUNSEL

BIKRAM SINGH SIDHU,
ADVOCATE & ASSOCIATES

Place: Ludhiana

Dated: 11.07.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI.**

(PRINCIPAL BENCH)

O.A. No. 220 OF 2023

In Ref:-Notice of Hearing in Suo Motu matter in re: news item published in The Indian Express, dated 14.3.2023 titled as "Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory".

Written Reply-cum-Written Statement to the Notice of Hearing in Suo Motu matter, on behalf of M/s Ganesh Trading Corporation, B-I-1365, Ram Nagar, Civil Lines, Ludhiana.

INDEX

Sr.No.	Particulars
1	Reply on behalf of Arun Kumar Mehra, Partner of M/s Ganesh Trading Corporation.
2	Copy of FIR No.0049 Dt.14.3.2023 Annexure-A
3	Copy of Affidavit sworn by Gaurav Chopra S/o Late Ravinder Kumar @ Ravinder Chopra (Employee of M/s Ganesh Trading Corporation died in the fire took place on 14.3.23). Annexure-B
4	Copy of Affidavit sworn by Kamlesh Kumari wife of Late Gulshan Kumar (Employee of M/s Ganesh Trading Corporation died in the fire took place on 14.3.23). Annexure-C
5	Copy of Affidavit of Ashwani Kumari son of Karambir (Employee of M/s Ganesh Trading Corporation died in the fire took place on 14.3.23). Annexure-D

6	Copy of treatment bill of Ashwani Kumar paid to DMC & Hospital, Ludhiana Annexure-E
7	Copy of the Reply sent to ACL by Arun Kumar Mehra, Annexure-F
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10	Copies of Property Tax Returns for the assessment year 2021-2022 and 2022-2023 are, Annexure-J & K.
11	Documents that M/s Ganesh Trading Corporation registered under ESI are, Annexures-L & L1

Submitted by

Arun Kumar Mehra, Partner M/s Ganesh Trading Corporation, B-I-1365, Ram Nagar, Civil Lines, Ludhiana.

PLACE: LUDHIANA

DATED:-

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI.**

(PRINCIPAL BENCH)

O.A. No. 220 OF 2023

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new item published in The Indian Express, dated
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two critical as fire breaks out in Hosiery Factory".**

**Written Reply-cum-Written Statement to the Notice of
Hearing in Suo Motu matter, on behalf of M/s Ganesh
Trading Corporation, B-I-1365, Ram Nagar, Civil
Lines, Ludhiana.**

Respected Sir,

This written reply-cum-written statement of the proceedings initiated with regard to News item published in Indian Express dated 14.3.2023 titled "Ludhiana Three Workers dead, two critical as fire breaks out in Hosiery

Factory” in connection with Original Application No.220 of 2023 is filed through Arun Kumar Mehra son of Sh.Faqir Chand Mehra is resident of House No.56, Country Homes West, Ayali Khurd, District Ludhiana, the partner of M/s Ganesh Trading Corporation, situated at B-I-1365, Ram Nagar, Civil Lines, Ludhiana. The answering respondent Arun Kumar Mehra is the partner of M/s Ganesh Trading Corporation along with Nitin Mehra, Vipin Kumar Mehra and Kunal Mehra. The other partners have authorized Arun Kumar Mehra to submit this reply before Hon’ble National Green Tribunal, New Delhi. As a matter of facts, the firm under the name and style of M/s Ganesh Trading Corporation is doing the business of manufacturing the hosiery garments since 1974. The answering respondent along with his brother Vipin Kumar Mehra was running this firm initially. When their sons namely Nitin Mehra son of Arun Kumar Mehra and Kunal Mehra son of Vipin Kumar Mehra got education and able to do the business, they also joined the said firm to earn the livelihood of their family, hence four partners of M/s Ganesh Trading Corporation are doing their business of manufacturing the hosiery garments sincerely, honestly and never untoward, unnatural or natural incident took place in their factory premises. The answering respondent has also installed the equipments of

fire extinguishers i.e. cylinders and also made various arrangements to control the fire. However, on 14.3.2023, during the lunch break at about 1:15 PM suddenly fire break out in the factory premises of M/s Ganesh Trading Corporation due to the electric short circuit, then Kunal Mehra son of Vipin Kumar Mehra and other co-workers/employees of M/s Ganesh Trading Corporation tried their best to douse the fire with fire extinguisher available in the factory premises of the answering respondent. However, due to smoke some employees/workers who were on the first and second floor of the factory premises were got suffocated due to smoke erupted due to sudden fire as the garments caught fire and heavy smoke erupted and employees/workers got suffocated, they felt un-conscious in the premises of the factory i.e. on the second floor. As a matter of fact, two employees namely Ravinder Kumar Chopra (since dead) and Inderjit Yadav (since dead) came out of the factory premises, they again gone back in the factory premises at the fire place of first floor to take their tiffin from there, but they also felt un-conscious inside the factory premises due to heavy smoke. Ravinder Kumar Chopra, Mohinder Singh and Inderjit Yadav were taken to the hospital when they were un-conscious, but they were declared dead by the doctors of the hospitals. Thereafter, the answering

respondent called the family members of Late Ravinder Kumar Chopra to compensate them. The answering respondent paid Rs.6 Lakhs in total to the legal heirs of late Ravinder Kumar Chopra (since dead). Ravinder Kumar Chopra was also registered employee with ESI, the legal heirs of Ravinder Kumar Chopra namely Gaurav Chopra sworn his respective affidavit duly attested before Executive Magistrate, Ludhiana which is reproduced as *“That I am the son of Late S.Ravinder Kumar alias Ravinder Kumar Chopra (Aadhar Card No. 2105 3441 3739) son of Sh.Tarsem Lal alias Tarsem Lal Chopra. My father Late Ravinder Kumar aged about 61 years old was working in M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana. He was insured person under ESI Act vide Insurance No.2607621891 and having Aadhar Card No. 2105 3441 3739. My father Late Ravinder Kumar had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation. My father unfortunately expired on 14.3.2023 while he was under treatment. I have enquired all*

the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fir in an "Act of God", because it took place due to electric short circuit. My mother Smt.Neelam Rani wife of Ravinder Kumar alias Ravinder Kumar Chopra has already expired very long back. My sister namely Smt.Radha is already married with Sh.Sonu Sehgal. I am the only legal heir of my deceased father Ravinder Kumar and is entitled to receive the compensation and legal dues of my deceased father. I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under section 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it

occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit. I received two separate cheques i.e. Cheque no.004623 dated 30.3.2023 of Rs.4,00,000/- and another cheque no.004669 dated 26.4.2023 for Rs.2,00,000/-, both cheques drawn on HDFC Bank, The Mall Ludhiana from the management of M/s Ganesh Trading Corporation, Ludhiana. I have received the total sum of Rs.6,00,000/- (Rupees Six Lakhs Only) towards compensation, payable salary, bonus, amount of un-availed leaves, Gratuity including all other dues of my father; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation. Nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation

stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi. I being legal heir of my deceased father/workman Ravinder Kumar, do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management for all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Ravinder Kumar and shall compensate the company/managements from all such claims if any. The above said affidavit-cum-indemnity bond executed by me after undertaking the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit." (Copy of Affidavit of Gaurav Chopra is annexure-

B). One more employee namely Gulshan Kumar who was taking lunch on the second floor of M/s Ganesh Trading Corporation when the fire took place due to the short circuit of the electricity, he also felt un-conscious and he was taken to the hospital and he remained admitted in DMC & Hospital, Ludhiana for about 22 days and whole of the medical expenses and treatment expenses were incurred by the answering respondent i.e. M/s Ganesh Trading Corporation which is about Rs.2,93,634/- and incurred all the medicine expenses about Rs.1,56,000/- other than the hospital bill, copy of the final bill paid to DMC & Hospital, Ludhiana by the answering respondent with regard to the treatment of Gulshan Kumar is annexed herewith. It is also pertinent to mention here that Gulshan Kumar died when he was taken to his residence by his legal heirs. Thereafter, the answering respondent paid Rs.8,00,000/- to the legal heirs of Gulshan Kumar i.e. Rs.4,00,000/- to Kamlesh Kumari (widow), Rs.2,00,000/- to Naresh Kumar (son) and Rs.2,00,000/- to Gagan Oberio (son). Regarding which affidavits were sworn by the legal heirs of Gulshan Kumar i.e. Kamlesh Kumari (widow), Naresh Kumar (son) and Gagan Oberoi (Son) and the copies of the affidavits are annexed as **Annexures-C, C1, C2 & C3**. Two more employees namely Inderjit Yadav and Mohinder Singh also

died due to heavy smoke erupted out of the fire took place in the factory premises of the answering respondent and due to that they felt un-conscious. Inderjit Yadav and Mohinder Singh are also the registered employees with ESI. One employee namely Ashwani Kumar son of Karambir who is alive also got injured due to the fire took place due to the electric short circuit in the factory premises of the answering respondent. Ashwani Kumar also sworn an affidavit which is annexed herewith as **Annexure-D** and reproduced as *“I joined M/s Ganesh Trading Corporation, Ram Nagar, Civil Lines, Ludhiana as worker on 13.3.2023. On my date of joining the factory on 13.3.2023 I was not having my aadhar card and bank passbook with me and my employer asked me to submit it on the subsequent day to get me registered under the ESI Act and I started my duty at 09.00 am. On 14.3.2023 during lunch break at about 01.15 pm suddenly fire broke out in the factory due to electric short circuit. The son of the employer and other co-workers to douse the fire with the fire extinguishers available in the factory. Due to smoke I got suffocated and fell unconscious and later found myself admitted in the DMC Hospital, Ludhiana where I remained under treatment and was discharged on 20.3.2023. The expenses for all medical treatment were borne by the management. Now I am feeling*

well. The employer used to provide me with the food and medicines throughout. The management has given me a sum of Rs.2,50,000/- as ex-gratia compensation vide cheque no.004644 dated 10.4.2023 drawn on HDFC Bank, The Mall, Ludhiana. I have enquired about the cause of accident in the factory from the fellow workers and found the same to sudden and natural accident. After taking details from my family member I was allotted 2614561749 as Insurance number (ESI number). Nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the above management. I also agree to appear before the Court and other authorities including the police to give statements, to sign documents, applications, affidavit etc. and to do all necessary acts to the affect that all my claims against the above management stands fully satisfied and nothing is due against them and do not want to pursue the case against the management. The above affidavit is executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.’ The answering respondent also compensated to

Ashwani Kumar by paying an amount of Rs.2,50,000/- and also paid treatment bill of Rs.94,000/- to DMC & Hospital, Ludhiana. The copy of the said treatment bill paid to the hospital is annexed herewith as **Annexure-E**. Even more help was given to Ashwani Kumar by paying an amount of Rs.30,000/-. So, the answering respondent took-care of his employees beyond his source of income and also paid compensation to the families of the deceased as well as to the injured by availing loans. As all the partners of M/s Ganesh Trading Corporation, are God fearing persons having complete faith in their culture and society. It is further pertinent to mention here that one letter was received from the Labour Department, Ludhiana bearing No.1121 dated 28.4.2023, the answering respondent also submitted his reply on 8.5.2023 to the Assistant Labour Commissioner, Circle-4, Gill Road, Ludhiana. The said reply is also reproduced as *“To, The Assistant Labour Commissioner, Circle-4, Gill Road, Ludhiana. In Ref. Notice No.1121 dated 28.4.2023 of ALC-4, Ludhiana. Subject: Reply to the notice no.1121 dated 28.4.2023 to clarify about one-time compensation paid to deceased and injured persons. Respected Sir, This is in reference to your aforementioned notice asking us to clarify if any One-Time Compensation was given to the deceased and*

injured person who suffered injuries in the fire took place in our establishment on 14.3.2023. In this regard, it is respectfully submitted as under:-

1. We are running a micro-scale partnership firm under the name & style of M/s Ganesh Trading Corporation having a net investment of all partners of about Rs.88 Lakhs comprised in 335 sq. yards (approx.) on rented premises in the area of Ram Nagar, Civil Lines, Ludhiana. The firm is being run by the male partners of four independent families who earn their bread and butter from the above micro-scale establishment by employing about 16 persons.

2. We make only garments and hosiery goods and no hazardous activities is being carried out in our establishment and no hazardous substance is being used. The activity of making garments and hosiery goods does not generate any trade effluent or fuel emissions.

3 Our establishment is registered under the MSME vide Udhyaam Number and is also registered under various labour legislations including the ESI Act, 1948, Punjab Labour Welfare Fund Act, 1965, etc. and has been contributing to the ESI Dues and Labour Welfare Fund towards its schemes.

4. On 14.3.2023, accidentally a fire took place in the establishment due to an electrical short circuit wherein some employees suffered employment injury arising out of and in the course of their employment.

5. The management has taken all safety measures in its establishment and is not responsible from any angle with regard to taking the place of a sudden fire. The said fire incident was an "Act of God" because it took place due to an electric short circuit.

6. The management has also taken adequate safeguards by providing fire extinguishers in the establishment and has personally take all efforts to douse the fire by using the fire extinguishers with the help of co-employees.

7. There are two separate entry/exit gates of the establishment opening towards two opposite roads and also have two RCC-built Staircase in our establishment for the safe movement of our employees.

8. The injured were admitted in one of the best private hospitals in Ludhiana namely, Dayanand Medical College & Hospital, Ludhiana (DMCH) to save their lives and the entire medical expenses and other treatment expenses were incurred

by the management. An expense of Rs.4,50 Lakhs (approx.) was incurred towards the medical treatment of Mr.Gulshan Kumar and a sum of Rs.94,000/- (approx.) towards the medical expenses of Ashwani Kumar. Later it comes to our notice that while Mr.Gulshan Kumar was under treatment in DMC Hospital his family members took his discharge against medical advice (DAMA) on 4.4.2023 and took him to his residence where he expired at his home. The management has also paid a sum of Rs.40,000/- to Ashwani Kumar for his diet and medicines.

9. All employees are covered under the Employees State Insurance Act, 1948 vide following insurance number(s) and have received/would receive the compensation and benefits under the said Act:

S.N o	Employee Name	ESI Insurance No.	Age	Rate of Pay (INR)
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal	2607621891	61 years	16500/-
2.	Mohinder Singh S/o Sh. Telu Ram	2607647957	71 years	15500/-
3.	Inderjeet Yadav aka Indrajit S/o Sh. Tapsi Ram	2605556157	63 years	16000/-
4.	Gulshan aka Gulshan Kumar	2614561742	78 years	16000/-

	S/o Sh. Hari Chand			
5.	Ashwani Kumar S/o Sh. Karamvir	2614561749	58 years	16000/-

10. *As per the provisions of the ESI Act, 1948 the family/dependents of the deceased employee are entitled to receive funeral expenses of Rs. 15000/- along with the dependent pension from the ESI Corporation in the employment injury cases.*
11. *Further, the family of deceased employees are also entitled to receive compensation of Rs.2,00,000/- (Rupees Two Lakhs only) along with the funeral expenses of Rs.20,000/- each to the family of the deceased employee under the Punjab Labour Welfare Fund Act, 1965.*
12. *The management is assisting the family/legal heirs of the deceased to file for compensation under the ESI Act and the Punjab Labour Welfare Fund schemes. Some cases are already settled by the respective departments and other cases are under the process of settlement.*
13. *It is respectfully submitted that Section 17 of the NGT Act, 2010 specifically excludes the applicability of the said section to "workman". The term "workman" in turn is defined under Section 2(o) of the Act as having the same*

meaning assigned to it in the Workmen's Compensation Act, 1923 (8 of 1923). It may be pertinent to mention here that the Workmen's Compensation Act, 1923 pursuant to an amendment is known as the Employee's Compensation Act, 1923, and the term "workman" has been substituted with "employee" by the Workmen's Compensation (Amendment) Act. That the workman, who unfortunately lost their lives in the incident, satisfies the definition of "employee" under the Employee's Compensation Act, 1923 under Section 2(dd)(iii) read with clause (ii) of Schedule II and as such the provisions of Section 17 of the NGT would not be applicable to the present case.

14. *It is further submitted that as per Sections 53 and 61 of the ESI Act, 1948 the dependents or the employees (insured persons) who suffered employment injury defined under the ESI Act are entitled to receive compensations/benefits under the ESI Act and are barred to receive any compensation or damages or similar benefits under any other Act. The extracts of the above sections are reproduced as under:*

Section 53. Bar against receiving or recovery of compensation or damages under any other law. —An

insured person or his dependents shall not be entitled to receive or recover, whether from the employer of the insured person or from any other person, any compensation or damages under the Workmen's Compensation Act, 1923 (8 of 1923), or any other law for the time being in force or otherwise, in respect of an employment injury sustained by the insured person as an employee under this Act.

Section 61. Bar of benefits under other enactments. —

When a person is entitled to any of the benefits provided by this Act, he shall not be entitled to receive any similar benefit admissible under the provisions of any other enactment.

Section 2(8). 'Employment injury' is defined as follows:

"employment injury" means a personal injury to an employee caused by accident or an occupational disease arising out of and in the course of his employment, being an insurable employment, whether the accident occurs or the occupational disease is contracted within or outside the territorial limits of India.

15. *In the light of foregoing submissions, the employees and/or their dependents are entitled to receive the*

compensation and benefits under the ESI Act and the Punjab LWF Act only and are not entitled to receive any other compensations under any other law.

However, the management being God fearing persons approached the family members of the deceased/injured employees and extended the financial help out of humanity and paid One Time Compensation/settlement to their entire satisfaction in full and final as per the following detail:

S.No	Employee Name	One-Time Compensation/ Settlement	Paid to	Mode of Payment
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal (deceased)	Rs. 6,00,000/-	Gaurav Chopra S/o Sh. Ravinder Chopra	Vide two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 of Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 of Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana.
2.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand (deceased)	Rs. 8,00,000/-	1. Kamlesh Kumari W/o Sh. Gulshan Kumar paid Rs. 4,00,000/- 2. Gagan Oberoi S/o Sh. Gulshan Kumar paid Rs. 2,00,000/- 3. Naresh Kumar S/o Sh. Gulshan Kumar	Cheque no. 004665 dated 24/04/2023 Cheque no. 004662 dated

			<p>paid Rs. 2,00,000/-</p> <p>Remarks: Management incurred a sum of Rs. 4.50 Lakhs (approx) towards his medical expenses but his family took his discharge against medical advice [DAMA].</p>	<p>24/04/2023</p> <p>Cheque no. 004664 dated 24/04/2023</p> <p>All cheques drawn on HDFC Bank, The Mall, Ludhiana.</p>
3.	Ashwani Kumar S/o Sh. Karamvir (injured)	Rs. 2,50,000/-	<p>Sh. Ashwani Kumar (now fit)</p> <p>Remarks: Management incurred a sum of Rs. 94,000/- (approx.) towards his medical expenses and paid a sum of Rs. 30,000/- towards his diet and medicines.</p>	<p>Cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.</p>
4.	Mohinder Singh S/o Sh. Telu Ram (deceased)	<p>We are contacting the family members and requesting them to accept the One-Time settlement/Compensation. However, they have not turn-up to date despite repeated calls and reminders.</p>		
5.	Inderjeet Yadav S/o Sh. Tapsi Ram (deceased)			

Photocopies of cheques along with the Aadhar cards of all family members of the deceased/injured are attached for your record, please.

We hope that you will find the above submissions in order.

Thanking you.

Yours sincerely

Copies Encl:

- 1. Copies of cheques issued to the legal heirs/injured.***
- 2. Aadhar cards of legal heirs/employees***
- 3. Copies of e-pehchan card (Insurance under ESI Act)***
- 4. DAMA report of Gulshan Kumar***
- 5. Discharge report of Ashwani Kumar***

The same is annexed herewith as **Annexure-F**. M/s Ganesh Trading Corporation is a small unit which is also registered with MSME and regarding with Udyam Registration certificate bearing no.Udyam PB-12-0013055 issued and the same is also annexed herewith as **Annexure-G**. The Income Tax Returns (ITRs) of the firm M/s Ganesh Trading Corporation for the assessment years 2021-2022 and 2022-2023 are also annexed herewith as **Annexures-H & I** which also show that the unit of the answering respondent under the name and style of M/s Ganesh Trading Corporation is a very small unit. By working very hard in the said factory the answering respondent and the other partners are feeding their about 11 family members and about 16 employees. Hence, it is clarified that in the small unit the answering respondent's family and 16 employees

are surviving and earning their livelihood instead of the fact that income is very meagre and there is no any surplus money with the answering respondent. It is also pertinent to mention here that the unit of the answering respondent under the name and style of M/s Ganesh Trading Corporation is a dry unit in which no printing is used, no dyeing is done, it is only a small unit for manufacturing the garments i.e. stitching the garments, preparing the garments, so this unit does not fall under the Punjab Pollution Control Board and Central Pollution Control Board, so section 17 of NGT Act is not applicable with regard to the unit M/s Ganesh Trading Corporation of the answering respondent. Moreover, the employees are registered under ESI. The unit of the answering respondent is also registered under the Municipal Corporation, Ludhiana regarding which property tax return assessment report of the year 2021-2022 and 2022-2023 are annexed herewith as **Annexure-J**. M/s Ganesh Trading Corporation of the answering respondent is also registered under ESI and the said documents are annexed herewith as **Annexure-K & L**. The aforesaid facts are true and correct as per the best knowledge of the answering respondent. Nothing is concealed from this Hon'ble Tribunal. All the

documents annexed herewith are true and correct duly signed by the answering respondent.

Hence, it may kindly be taken into consideration and proceedings initiated before the Tribunal may kindly be closed and the case file may kindly be consigned to the record room.

Submitted by

Arun Kumar Mehra, Partner M/s
Ganesh Trading Corporation, B-I-
1365, Ram Nagar, Civil Lines,
Ludhiana.

Mob. No.93560-44919

THROUGH COUNSEL

BIKRAM SINGH SIDHU,
ADVOCATE & ASSOCIATES

Place: Ludhiana

Dated:-

N.C.R.B/ਐਨ.ਸੀ.ਆਰ.ਬੀ
I.I.F.-I /ਇਕੀਕ੍ਰਿਤ ਤਫਤੀਬੀ ਫਾਰਮ -I**FIRST INFORMATION REPORT**(Under Section 154 Cr.P.C.)
(ਅੱਵਲ ਸੂਚਨਾ ਰਿਪੋਰਟ)
(ਧਾਰਾ 154 ਦੰਡ ਪ੍ਰਕਿਰਿਆ ਸਹਿਤਾ ਦੇ ਤਹਿਤ)1. District (ਜ਼ਿਲ੍ਹਾ) : POLICE COMMISSIONERATE P.S.(ਥਾਣਾ) : DIVISION 8 Year(ਸਾਲ) : 2023
LUDHIANAFIR No. 0049 Date and Time of FIR 14/03/2023 22:35 hrs
(ਐਫ.ਆਈ.ਆਰ ਸੰ): (ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):
Is FIR election related (Yes/No) No Election Type (ਚੋਣ ਦੀ ਕਿਸਮ): NA
(ਕੀ ਚੋਣ ਨਾਲ ਸੰਬੰਧਿਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?)
(ਹਾਂ / ਨਹੀਂ):

S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	IPC 1860	304-A

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Tuesday Date From 14/03/2023 Date To 14/03/2023
(ਤਰੀਕ ਤੋਂ): (ਤਰੀਕ ਤਕ):
Time Period Time From 13:25 hrs Time To 14:00 hrs
(ਸਮਾਂ ਮਿਆਦ): (ਸਮੇਂ ਤੋਂ): (ਸਮੇਂ ਤਕ):(b) Information received at P.S.(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): Date 14/03/2023 Time 21:45 hrs
(ਮਿਤੀ): (ਸਮਾਂ):(c) General Diary Reference Entry No. 040 Date & Time 14/03/2023 21:45 hrs
(ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ): (ਪ੍ਰਵਿਸ਼ਟੀ ਸੰ): (ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1. (a) Direction and distance from P.S. (ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): EAST, 2.0 Km(s) Beat No. (ਬੀਟ ਨੰ.):

(b) Address ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ, ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ (ਪਤਾ):

(c) In case, outside the limit of this Police Station, then (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S. District(State) (ਥਾਣੇ ਦਾ ਨਾਮ): (ਜ਼ਿਲ੍ਹਾ (ਰਾਜ)):



6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ /ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਮਨਿੰਦਰ ਸਿੰਘ

(b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ): ਕਸ਼ਮੀਰ ਸਿੰਘ

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1991

(e) UID No(ਯੂਆਈਡੀ ਨੰ.):

(d) Nationality(ਰਾਸ਼ਟਰੀਅਤ): INDIA

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਫਲੈਟ ਨੰਬਰ 8, ਦੂਸਰੀ ਮੰਜਲ ਫਾਇਰ ਬਿਗੇਡ, UNKNOWN, ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ, DIVISION 8, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਫਲੈਟ ਨੰਬਰ 8, ਦੂਸਰੀ ਮੰਜਲ ਫਾਇਰ ਬਿਗੇਡ, UNKNOWN, ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ, DIVISION 8, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

Mobile

(j) (ਟੈਲੀਫੋਨ ਨੰ.):

(ਮੋਬਾਇਲ ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than(ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ.)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਅਰੁਨ ਮਹਿਰਾ			1. ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ			1. ਨਾਮਾਲੂਮ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

8. Reasons for delay in reporting by the complainant/informant
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਚ))
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10 Total value of property stolen(In Rs/-)

(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ(ਰੁ ਵਿੱਚ)):

11 Inquest Report / U.D. case No., if any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ., ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.) | UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਨੰ.)

12 First Information contents (ਵੇਰਵਾ):

ਬਿਆਨ ਅਜਾਨੇ ਮਨਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕਸ਼ਮੀਰ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ ਫਲੈਟ ਨੰਬਰ 8 ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੇਡ ਦਫਤਰ ਜਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ ਲੁਧਿਆਣਾ ਉਮਰ ਕ੍ਰੀਬ 32 ਸਾਲ ਮੋ: 9971203158 ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈ ਉਕਤ ਪਤੇ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਮਹਿਕਮਾ ਫਾਇਰ ਬਿਗੇਡ ਦਫਤਰ ਸੈਟਰਲ ਫਾਇਰ ਸਟੇਸ਼ਨ ਲੋਕਲ ਅੱਡਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਫਾਇਰ ਸਟੇਸ਼ਨ ਅਫਸਰ ਤਾਇਨਾਤ ਹਾਂ ਅੱਜ ਮਿਤੀ 14-03-2023 ਨੂੰ ਵਕਤ ਕਰੀਬ 01.25 PM ਇਕ ਇਤਲਾਹ ਮੌਸੂਲ ਹੋਈ ਕਿ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਜਿਸਦੇ ਮਾਲਕ ਅਰੁਨ ਮਹਿਲਾ ਅਤੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਹੋ ਸਕਦੇ ਹਨ ਵਿਚ ਅੱਗ ਲੱਗ ਗਈ ਸੀ ਜਿਸ ਤੇ ਅਸੀਂ ਧੀਰਜ ਸਰਮਾ ਐੱਸ.ਐੱਫ.ਓ ਅਤੇ ਲੀਡਿੰਗ ਫਾਇਰਮੈਨ ਰਜਿੰਦਰ ਕੁਮਾਰ ਦੀ ਅਗਵਾਈ ਹੇਠ ਸੱਤ ਫਾਇਰ ਬੁਗੇਡ ਦੀਆਂ ਗੱਡੀਆਂ ਸਮੇਤ 18 ਮੁਲਾਜ਼ਮ ਅੱਗ ਬਝਾਉਣ ਲਈ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਫੈਕਟਰੀ ਪਹੁੰਚ ਕੇ ਅੱਗ ਬਝਾਉਣੀ ਸ਼ੁਰੂ ਕੀਤੀ ਇਹ ਫੈਕਟਰੀ ਹੌਜਰੀ ਦੇ ਕੱਪੜੇ ਦੀ ਹੋਣ ਕਾਰਨ ਅੱਗ ਬਹੁਤ ਭੜਕ ਗਈ ਸੀ ਬਾਰ ਬਾਰ ਅੱਗ ਬਝਾਉਣ ਤੇ ਬਾਅਦ ਦੁਬਾਰਾ ਫਿਰ ਅੱਗ ਤੇਜ਼ ਹੋ ਜਾਈ ਸੀ ਵਕਤ ਕ੍ਰੀਬ 2.00 PM ਵਜੇ ਅਸੀਂ ਸਾਰੇ ਮੁਲਾਜ਼ਮ ਅੱਗ ਬੁਝਾ ਰਹੇ ਸੀ ਇਸ ਦੌਰਾਨ ਫੈਕਟਰੀ ਵਿਚ ਕੰਮ ਕਰਦੇ ਪੰਜ ਵਰਕਰ ਅੱਗ ਲੱਗਣ ਕਾਰਨ ਝੁਲਸਣ ਕਾਰਨ ਬੇਹੋਸ਼ ਹੋ ਗਏ ਜਿਹਨਾਂ ਨੂੰ ਐਂਬੂਲੈਂਸ ਰਾਹੀਂ ਹਸਪਤਾਲ ਭੇਜ ਦਿੱਤਾ ਸੀ ਇਹ ਹਾਦਸਾ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਮਾਲਿਕ ਵੱਲੋਂ ਫੈਕਟਰੀ ਵਿੱਚ ਬਚਾਉ ਉਪਕਰਨ ਨਾ ਰੱਖਣ ਕਾਰਨ ਇਹਨਾਂ ਦੀ ਲਾਪ੍ਰਵਾਹੀ ਅਤੇ ਅਣਗਹਿਲੀ ਕਾਰਨ ਵਾਪਰਿਆ ਹੈ ਫੈਕਟਰੀ ਮਾਲਕ ਅਰੁਨ ਮਹਿਲਾ ਤੇ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਦੇ ਖਿਲਾਫ ਬਣਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਸੀ ਪਾਸ ਪਾਸ ਬਿਆਨ ਲਿਖਵਾ ਦਿੱਤਾ ਸੁਣ ਲਿਆ ਠੀਕ ਹੈ SD/- Maninder Singh 14/3/23 ਤਸਦੀਕ Harjit Singh Asl ਚੌਕੀ ਕੋਲਾਸ ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 08 ਲੁਧਿਆਣਾ ਮਿਤੀ 14/3/23 ਕਾਰਵਾਈ ਪੁਲਿਸ ਅੱਜ ਮਨ ਸ:ਬ ਸਮੇਤ ਹੋਲਦਾਰ ਸਿੰਘ ਨੰ: 3898/ਲੁਧਿ,ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ. 2432/ਲੁਧਿ,ਹੋਲਦਾਰ ਅਮਿਤ ਸਰਮਾ ਨੰ.460/ਲੁਧਿ ਅਤੇ ਸਿਪਾਹੀ ਕਰਨਦੀਪ ਸਿੰਘ ਨੰ: 1623/ਲੁਧਿ ਦੇ ਹਾਜ਼ਰ ਚੌਕੀ ਸੀ ਤਾਂ ਮਨ ਸ:ਬ ਪਾਸ ਇਕ ਇਤਲਾਹ ਮਿਲੀ ਕਿ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਵਿਚ ਅੱਗ ਲੱਗੀ ਹੈ ਜਿਥੇ ਮਨ ਸ:ਬ ਸਮੇਤ ਪੁਲਿਸ ਪਾਰਟੀ ਦੇ ਮੌਕਾ ਵਕੂਆ ਤੇ ਪੁੱਜਾ ਹਾਂ ਜਿਥੇ ਮਨਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕਸ਼ਮੀਰ ਸਿੰਘ ਉਕਤ ਫਾਇਰ ਅਫਸਰ ਲੁਧਿਆਣਾ ਨੇ ਮੇਰੇ ਪਾਸ ਆਪਣੇ ਉਕਤ ਬਿਆਨ ਤਹਿਰੀਰ ਕਰਾਇਆ ਜਿਸਦਾ ਬਿਆਨ ਲੈਪਟਾਪ ਤੇ ਟਾਇਪ ਕਰਕੇ ਪੜ ਕੇ ਸੁਣਾਇਆ ਪ੍ਰਿੰਟਰ ਦੀ ਮਦਦ ਨਾਲ ਪ੍ਰਿੰਟ ਕੱਢਕੇ ਜਿਸਨੇ ਆਪਣਾ ਉਕਤ ਬਿਆਨ ਸਹੀ ਮੰਨ ਕੇ ਆਪਣੇ ਬਿਆਨ ਹੇਠ ਅੰਗਰੇਜੀ ਵਿਚ ਦਸਤਖਤ ਕੀਤੇ ਇਸ ਵਕੂਆ ਸਬੰਧੀ ਰੁੱਕਾ ਨੰਬਰ 70578 ਮਿਤੀ 14.03.2023 ਅਜਾਨੇ ਮਨਿੰਦਰ ਕੁਮਾਰ ਅਤੇ ਰੁੱਕਾ ਨੰਬਰੀ 70576 ਮਿਤੀ 14.03.2023 ਅਜਾਨੇ ਰਵਿੰਦਰ ਚੋਪੜਾ ਡੀ.ਐਮ.ਸੀ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਤੇ ਮੌਸੂਲ ਹੋਏ ਕਿ ਇਨ੍ਹਾਂ ਦੀ ਉਕਤ

ਵਕੂਆ ਵਿਚ ਅੱਗ ਵਿਚ ਝੁਲਸਣ ਕਾਰਨ ਦੌਰਾਨੇ ਇਲਾਜ ਮੌਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਇੰਦਰਜੀਤ ਪੁੱਤਰ ਤਪਸੀ ਰਾਮ ਦੀ ਵੀ ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮੌਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਅਸ਼ਵਨੀ ਕੁਮਾਰ ਅਤੇ ਗੁਲਸਨ ਕੁਮਾਰ ਡੀ.ਐਮ.ਸੀ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਜੇਰੇ ਇਲਾਜ ਹਨ ਬਿਆਨ ਬਾਲਾ ਉਕਤ ਅਤੇ ਹਸਤਪਾਲ ਹਾਸਲ ਹੋਏ ਉਕਤਾਨ ਰੁੱਕਾ ਤੇ ਜੁਰਮ 304-A IPC ਦਾ ਪਾਇਆ ਜਾਣ ਤੇ ਮੁਕੱਦਮਾ ਬਰਖਿਲਾਫ ਅਰੁਨ ਮਹਿਰਾ ਤੇ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਦੇ ਬਾ ਜੁਰਮ ਉਕਤ ਦਰਜ ਰਜਿਸਟਰ ਕਰਾਉਣ ਲਈ ਬਿਆਨ ਹੱਥੀ ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ.2432/ਲੁਧਿ ਨੂੰ ਥਾਣਾ ਭੇਜਿਆ ਜਾਦਾ ਹੈ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੇ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਤੇ ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਮਨ ਸ:ਬ ਸਮੇਤ ਪੁਲਿਸ ਪਾਰਟੀ ਦੇ ਮਸਰੂਫ ਤਫਤੀਬੀ ਹਾ SD/- Harjit Singh Asi ਚੌਕੀ ਕੈਲਾਸ ਥਾਣਾ ਡਵੀਜਨ ਨੰ.8 ਲੁਧਿਆਣਾ ਮਿਤੀ 14/3/2023 ਬਾਹੱਦ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਸਮਾਂ 9:35 PM ਅੱਜ ਹਸਬ ਆਮਦ ਬਿਆਨ ਉਕਤ ਮੌਸੂਲ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦੇਸ਼ੀਆਨ ਉਕਤਾਨ ਦੇ ਥਾਣਾ ਹਜਾ ਵਿੱਚ ਦਰਜ ਰਜਿਸਟਰ ਕਰਕੇ ਅਸਲ ਰੁੱਕਾ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ HC ਆਰਿੰਦਾ ਦੇਕਰ ਨਯਿਦ IO ਪਾਸ ਬਰਾਏ ਤਫਤੀਬੀ ਬਰ ਮੌਕਾ ਭੇਜੀ ਗਈ । ਕੰਟਰੋਲ ਰੂਮ ਨੂੰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ।

ਬੰਦੀ ਰਪਟ ਨੰਬਰ 43 AT 10:35 PM

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or
(ਜਾਂ)

(2) Directed (Name of I.O.): Rank
(ਤਫਤੀਬੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): HARJIT singh (ਅਹੁਦਾ): ASI (Assistant Sub-Inspector)
No(ਨੰ): 1999 to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸੇ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ):

or (ਜਾਂ)

(4) Transferred to P.S. District
(ਥਾਣਾ): (ਜ਼ਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R.read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ ,ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ ।)

R.O.A.C.(ਆਰ.ਓ .ਏ .ਸੀ.)

14. Signature/Thumb impression of the complainant / informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court (ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):



Signature of Officer in charge, Police Station

(ਥਾਣਾ ਪ੍ਰਭਾਰੀ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): BHAJAN SINGH

Rank (ਅਹੁਦਾ): SI (Sub-Inspector)

No(ਸੰ.): 1922/LDH

E-Stamp Certificate No. **IN-PB93193372070078V**, dated **25.04.2023**

AFFIDAVIT

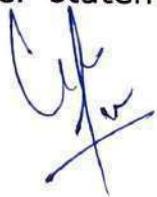
I, **GAURAV CHOPRA** aged about 34 years and son of Late Sh. Ravinder Kumar alias Ravinder Chopra S/o Sh. Tarsem Lal alias Sh. Tarsem Lal Chopra, presently residing at B-34/683, Street No. 5, Chander Nagar, Ludhiana (Aadhar Card No. 5571 9359 7915), (Mobile No. 9781184707) do hereby solemnly affirm and declare as under:

1. That I am the son of Late Sh. Ravinder Kumar alias Ravinder Chopra (Aadhar Card No. 2105 3441 3739) son of Sh. Tarsem Lal alias Sh. Tarsem Lal Chopra.
2. That my father Late Sh. Ravinder Kumar aged about 61 years old was working in M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana. He was insured person under ESI Act vide Insurance No. 2607621891 and having Aadhar Card No. 2105 3441 3739.
3. That my father Late Ravinder Kumar had met with a natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory



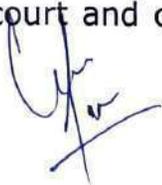
management/owners of M/s Ganesh Trading Corporation. My father unfortunately expired on 14.03.2023 while he was under treatment.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That my mother Smt. Neelam Rani wife of Sh. Ravinder Kumar alias Ravinder Chopra has already expired very long back. My sister namely Smt. Radha is already married with Sh. Sonu Sehgal. I am the only legal heir of my deceased father Ravinder Kumar and is entitled to receive the compensation and legal dues of my deceased father.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that



the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

7. That I have received two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 for Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 for Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation, Ludhiana. I have received a total sum of Rs. 6,00,000/- (Rupees Six Lakhs Only) towards compensation, payable salary, bonus, amount of unavailed leaves, Gratuity including all other dues of my father; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including



police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Ravinder Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e., my father Ravinder Kumar and shall compensate the company/managements from all such claims if any.



10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.


Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 26th day of April, 2023.


Deponent


Gursharan Singh
Advocate

Gursharan Singh
Advocate

26/4/2023

Affidavit Attestation

Entry Date 26/04/2023
ID Number RVN48227449
Stamp Paper Number RD0004178305
Applicant Name GAURAV CHOPRA
Father/Husband Name RAVINDER KUMAR
Address CHANDER NAGAR, TEHSIL/SUBTEHSIL LUDHIANA
CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type ADVOCATE
Identification No. GURSHARAN SINGH
Affidavit Type
The above person appeared and deposited before me




Executive Magistrate
Ludhiana West

Agm?
slgqrd



INDIA NON JUDICIAL

Government of Punjab

सत्यमेव जयते

₹100

e-Stamp

₹100 ₹100 ₹100 ₹100

Certificate No.	: IN-PB92430600057358V
Certificate Issued Date	: 24-Apr-2023 09:29 AM
Certificate Issued By	: pbrohsgu
Account Reference	: NEWIMPACC (SV)/ pb7055304/ LUDHIANA/ PB-LD
Unique Doc. Reference	: SUBIN-PBPB705530486254651783932V
Purchased by	: KUNAL MEHRA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Area of Property	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: KAMLESH KUMARI
Second Party	: Not Applicable
Stamp Duty Paid By	: KAMLESH KUMARI
Stamp Duty Amount(Rs.)	: 100 सत्यमेव जयते (One Hundred only)

STRATE★



₹100



Please write or type below this line

IN-PB-92430600057358V

कामेश

mob 9780033889

RD

0004170980

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Corporation, after treatment my husband Late Gulshan Kumar was discharged on 04.04.2023, thereafter he expired on 04.04.2023 at my house.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my husband had informed me about all these facts, I also arrived at the conclusion that the employer of my husband as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased husband Gulshan Kumar, whereas, my sons Gagan Oberoi and Naresh Kumar are also legal heirs of my late husband Gulshan Kumar, they also sworn their separate affidavits in that regard. I have also one daughter namely Smt. Preeti who is already married with Sh. Chanderpal.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that


on 04.04.23

the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my husband as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

7. That I have received an amount of Rs. 4,00,000/- (Rupees Four Lakhs Only) vide Cheque no. 004665 dated 24/04/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards compensation, his payable salary, gratuity and other dues; I also received this amount on behalf of my daughter Preeti wife of Sh. Chanderpal, so my daughter will not claim any compensation or amount from the management of M/s Ganesh Trading Corporation. I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my all children against the management of M/s Ganesh Trading Corporation.
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including


on 24/04/23

police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my daughter and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I on behalf of all legal heirs of my deceased husband/workman Gulshan Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my husband Gulshan Kumar and shall compensate the company/managements from all such claims if any.


on 21/11/21

10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

[Handwritten signature]

Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 24th day of April, 2023.

[Handwritten signature]

Deponent

EXECUTIVE
[Handwritten initials]

[Handwritten signature]
Gursharan Singh
Advocate
24/4/2023

ਮੁਹੱਲਾ ਮੋਹਾਲਾ
9160079A

Affidavit Attestation

Entry Date 24/04/2023

ID Number RVN48160793

Stamp Paper Number RD0004170980

Applicant Name KAMLESH KUMARI

Father/Husband Name GULSHAN KUMAR

Address CHHOUNI MOHALLA, TEHSIL/SUBTEHSIL LUDHIANA
CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB

Identity Type ADHAAR

Identification No. 766369110434

Affidavit Type

The above person appeared and deposed before me



[Signature]
Executive Magistrate
Ludhiana West

E-Stamp Certificate No. IN-PB92433018743868V, dated 24-04-2023

AFFIDAVIT

I, NARESH KUMAR (aged about 51 years) son of Late Gulshan Kumar son of Hari Chand, resident of House No.707, Chhawani Mohalla, Bagga Kalan, Central Post Office, Ludhiana-141008; (Aadhar Card No.2229 0130 3062), do hereby solemnly affirm and declare as under:

1. That I am the son of Late Sh. Gulshan Kumar (Aadhar Card No.8847 8232 0469) son of Sh. Hari Chand.
2. That my father Late Gulshan Kumar aged about 78 years old son of Hari Chand joined M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker on 13.03.2023. He was enrolled as insured person under ESI Act vide Insurance No.2614561742 and having Aadhar Card No. 8847 8232 0469.
3. That my father Late Gulshan Kumar had met with a natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation, after treatment my father Late Gulshan

Naresh Kumar

Kumar was discharged on 04.04.2023, thereafter he expired on 04.04.2023 at the house.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased father Gulshan Kumar.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

Narinder Kumar

7. That I have received an amount of Rs. 2,00,000/- (Rupees Two Lakhs Only) vide Cheque no. 004664 dated 24/04/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards compensation and gratuity; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.

8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh

S. NARESH K U

Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my mother, sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Gulshan Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Gulshan Kumar and shall compensate the company/managements from all such claims if any.
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

Narinder Kumar
Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 24th day of April, 2023.

Gursharan Singh
for

Gursharan Singh
Advocate

24/4/2023

Narinder Kumar
Deponent

EXECUTIVE

Affidavit Attestation

Entry Date 24/04/2023
ID Number RVN48166044
Stamp Paper Number RD0004170982
Applicant Name NARESH KUMAR
Father/Husband Name GULSHAN KUMAR
Address CHHAWNI MOHALLA,TEHSIL/SUBTEHSIL LUDHIANA
CENTRAL,DISTRICT LUDHIANA,STATE PUNJAB
Identity Type ADVOCATE
Identification No. GURSHARAN SINGH
Affidavit Type
The above person appeared and deposed before me



Executive Magistrate
Ludhiana West

Gursharan Singh
RD0004170982



INDIA NON JUDICIAL

Government of Punjab

सत्यमेव जयते

₹100

e-Stamp

Certificate No. : IN-PB92432692266479V
Certificate Issued Date : 24-Apr-2023 09:42 AM
Certificate Issued By : pbrohsigu
Account Reference : NEWIMPACC (SV)/ pb7055304/ LUDHIANA/ PB-LD
Unique Doc. Reference : SUBIN-PBPB705530486259557562466V
Purchased by : KUNAL MEHRA
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Area of Property : Not Applicable
Consideration Price (Rs.) : 0
 (Zero)
First Party : GAGAN OBEROI
Second Party : Not Applicable
Stamp Duty Paid By : GAGAN OBEROI
Stamp Duty Amount(Rs.) : 100
 सत्यमेव जयते
 (One Hundred only)

₹100₹100₹100₹100



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IN-PB-432692266479V

Ansh 9780033889
 Legu

IRD 0004170981

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

E-Stamp Certificate No. IN-PB92432692266479V, dated 24-04-2023

AFFIDAVIT

I, GAGAN OBEROI (aged about 42 years) son of Late Gulshan Kumar son of Sh. Hari Chand, resident of House No.350/39, Street No.2, Inder Nagar, Backside Malhi Palace, Ludhiana-141006, (Aadhar Card No.9958 0005 0778), do hereby solemnly affirm and declare as under:

1. That I am the son of Late Sh. Gulshan Kumar (Aadhar Card No.8847 8232 0469) son of Sh. Hari Chand.
2. That my father Late Gulshan Kumar aged about 78 years old son of Hari Chand joined M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker on 13.03.2023. He was enrolled as insured person under ESI Act vide Insurance No.2614561742 and having Aadhar Card No. 8847 8232 0469.
3. That my father Late Gulshan Kumar had met with a natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation, after treatment my father Late Gulshan

Gagan Oberoi

Kumar was discharged on 04.04.2023, thereafter he expired on 04.04.2023 at the house.

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased father Gulshan Kumar.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

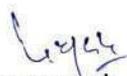
Gagan

7. That I have received an amount of Rs. 2,00,000/- (Rupees Two Lakhs Only) vide Cheque no. 004662 dated 24.04.2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards compensation and gratuity; I undertake that I will not file any type of case either civil, criminal or for compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.
8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agree to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and do not want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the

Ganesh

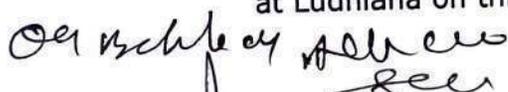
management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my mother, sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

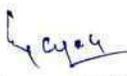
9. That I being legal heir of my deceased father/workman Gulshan Kumar do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Gulshan Kumar and shall compensate the company/managements from all such claims if any.
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.


Deponent

Verification:

It is hereby verified that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 24th day of April, 2023.


Gursharan Singh
Advocate
24/4/2023


Deponent

★ EXECUT ★

Affidavit Attestation

Entry Date 24/04/2023
ID Number RVN48165786
Stamp Paper Number RD0004170981
Applicant Name GAGAN OBEROI
Father/Husband Name GULSHAN KUMAR
Address INDER NAGAR, TEHSIL/SUBTEHSIL LUDHIANA
EAST, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type ADVOCATE
Identification No. GURSHARAN SINGH
Affidavit Type
The above person appeared and deposed before me




Executive Magistrate
Ludhiana West



Dayanand Medical College & Hospital

Hero DMC Heart Institute

DMCH Cancer Care Centre

DMCH PAN Number AAATD0732A

DMCH GSTIN No 03AAATD0732A1ZR

In-Patient Final Bill

Bill No. : 101432324/19
Patient Name : Mr. GULSHAN KUMAR
Attending Doctor : Dr. MEDICAL UNIT-I
Discharged Ward/ : EMG ICU 2 (AREA 3)/12
Discharged Bed No. :
Admitted : EMERGENCY/107
Patient Category : EMERGENCY
No. of days admitted : 22
F/H Name : HARI CHAND
GST Invoice No. : 101432324C15

Bill Date : 04/04/2023
Admission No. : 2023018246
Admission Date : 14/03/2023 16:08:09
Discharge Date : 04/04/2023 13:00:56
MRD No. : 1480819
Visit Number : IP0001
Gender : Male
Age : 73 Years

Patient's PAN Number : AADFG5044K
Service Accounting : 9993

Doctor Code	Particulars	Charges
	ADMISSION FEE	350.00
	BED CHARGES (DMCH)	2600.00
	BILL PHARMACY	21926.74
	BIOCHEMISTRY	19580.00
	C S S D	3300.00
	DIAGNOSTIC (HDHI)	2400.00
	DIETICIAN CONSULTATION	220.00
	E C G	1400.00
	EMERGENCY WARD REQUISITION	30350.00
	GENERAL MEDICAL CONSUMABLES	133.34
	M R I	4000.00
	M L C CHARGES	850.00
	MICROBIOLOGY	9780.00
	MISC. CHARGES	460.00
	NEPHROLOGY	1190.00
	NURSING CARE CHARGES	11000.00
	PATHOLOGY	6610.00
	PHYSIOTHERAPY AND OCCUPATIONAL THERAPY	380.00
19331	PHYSIOTHERAPY AND OCCUPATIONAL THERAPY	5320.00
360	PHYSIOTHERAPY AND OCCUPATIONAL THERAPY	380.00
	PRESSURE CARE MEDICAL EQUIPMENT	13200.00
	PROCEDURE CHARGES	9300.00
	ROOM/BED CHARGES	96500.00
	ULTRA SOUND	1310.00
	VENTILATOR CHARGES	58080.00
	VISITING FEES (DMCH)	110.00
501	VISITING FEES ICU / NSCU (DMCH)	11000.00

Print Date : 04-Apr-2023 13:01:18

Page 1 of 2

ADDRESS :
Tagore Nagar, Civil Lines
Ludhiana-141001
(Punjab), INDIA

CONTACT :
- 0161-4688800, 2304282-89
- 0161-4051111
- Fax : 0161 2302620

E-MAILS :
- contact@dmch.edu
- care@herodmch.com
- cancercare@dmch.edu

WEBSITE :
- www.dmch.edu
- www.herodmch.com
- www.dmchcancer.com



DMCH Cancer Care Centre

U Number
Patient Name

101432324/19
: 1480819
Mr. GULSHAN KUMAR

IP Final Bill Invoice

Bill Date : 04/04/2023
Visit Number : IP0001
Admission Date : 14/03/2023 16:08
Discharge Date : 04/04/2023 13:00

Doctor Code	Particulars	Charges
521	VISITING FEES ICU / NSCU (DMCH)	500.00
536	VISITING FEES ICU / NSCU (DMCH)	3500.00
	XRAY [DMCH]	7200.00
Sub Total		323030.08
Less Subsidy SUBSIDY		29196.00
Total Bill		293834.08
CASH		26134.08
Less Advance		267700.00
Net amount paid		26134.08
Round Off		26134.00
Total Amount due in words: Zero Rupees zero Paise only		

Advances	Date	Amount
Advance :AP1657128	14/03/2023	15000.00
Advance :AP1657461	15/03/2023	40000.00
Advance :AP1657525	15/03/2023	2400.00
Advance :AP1658608	16/03/2023	1300.00
Advance :AP1659187	17/03/2023	19000.00
Advance :AP1659892	17/03/2023	4000.00
Advance :AP1660662	18/03/2023	14000.00
Advance :AP1661924	20/03/2023	30000.00
Advance :AP1664108	23/03/2023	15000.00
Advance :AP1665104	24/03/2023	15000.00
Advance :AP1665895	25/03/2023	18000.00
Advance :AP1667018	27/03/2023	22000.00
Advance :AP1667863	28/03/2023	14000.00
Advance :AP1669607	30/03/2023	16000.00
Advance :AP1671266	01/04/2023	24000.00
Advance :AP1672191	03/04/2023	18000.00

Narration : all entries verified Navinder Kumar 04/04/2023 12:53.

Patient/Attendant's Signature :

Prepared By : Shubham Kashyap
Authorized Signatory
Created By : Poonam Negi

210

DAYANAND MEDICAL COLLEGE & HOSPITAL, LUDHIANA
DISCHARGE AGAINST MEDICAL ADVICE (DAMA) SUMMARY

PATIENT NAME: GULSHAN KUMAR		AGE: 73 Years	SEX: MALE
CONSULTANT NAME: DR. H.S. DINDOPIA		DEPARTMENT: MEDICAL UNIT: I	
MRD No: 1480819	ADMN NO: 2023018245	OPD DAYS: MONDAY / FRIDAY	
DATE OF ADMISSION: 14/03/2023		DATE OF DAMA: 4/4/2023	

DIAGNOSIS:

- INHACTIONAL Lung Injury
- Post CPR Status
- GIK of W = ef-30%
- Tracheostomised on mech. ventilation.

- Sepsis (ef of Acinetobacter)
- Large Arteriole lysis of BIC Cerebellum
- Shock = AKI = Type I Af
Metabolic Acidosis

PROCEDURE (S) PERFORMED/ CONSERVATIVE TREATMENT:

Tracheostomy

DRUG ALLERGIES (IF ANY):

NICDA

CHIEF COMPLAINTS (REASONS FOR ADMISSION)

of Smoke Inhalation
x 4 hours HA

PAST MEDICAL/SURGICAL HISTORY (Mention during admission):

No Co morbidity

JIVIC & HOSPITAL, L-
BILL CLEARANCE
AMOUNT
BILL No. 19 DATE 4/4/23
RECEIVED ORIGINAL DISCHARGE CARD & BILL
SIGNATURE
NAME & SIGNATURE
PATIENT / ATTENDER

CLINICAL FINDINGS:

- CVS - S₁S₂ Normal, No murmurs
- CVS - IMF lost, E₁V₁M₁
- chest - Dlc Ae ⊕
- P/A - Soft non tender

[Signature]
Resident's Signature -

DAYANAND MEDICAL COLLEGE & HOSPITAL, LUDHIANA
DISCHARGE AGAINST MEDICAL ADVICE (DAMA) SUMMARY

Patient Name: Gulsam Kumar
HOSPITAL COURSE:

MRD No: 1480819

Patient Case = Above mentioned Complaints. All relevant investigations were done. In v/o respiratory failure & lung injury patient was intubated & supported with mechanical ventilation. 2d ECG was done. E/o @ W size function = 9-60% ULTRASOUND WHOLE ABDOMEN was done

TREATMENT (MEDICATION ADMINISTERED) GIVEN IN HOSPITAL:
S/o @ Sonography study. patient had Emphysema for which MRI Brain was done S/o LARGE & small vessels of Cerebellum area & small vessels of Cerebrum. In v/o prolonged ventilator requirement tracheostomy was done & patient started weaning off trials. ET c/s was sent S/o Acinetobacter Baumannii which was sensitive to Colistin. Antibiotics were stepped up. Patient had sudden fall in blood pressure & on a/c for which inotropic support was started so peritoneal dialysis done. But patient attendant do not want further management

PATIENT'S CONDITION AT THE TIME OF DISCHARGE AGAINST MEDICAL ADVICE (DAMA):
in the hospital & secured for discharge hence Discharge Against Medical Advice is being done.

Critical

INVESTIGATIONS:

attached under

MEDICATION AND OTHER INSTRUCTION ON DISCHARGE AGAINST MEDICAL ADVICE:

- | | |
|---------------------------------|--------------------------------|
| ① 1g MINOCYCLINE 100mg 12hr Iv. | ⑬ 2mg AMARONITE 2mg 8hr Pt |
| ② 1g CASPOFUNGIN 50mg 12hr Iv. | ⑭ 1g EFCORUM 50g 8hr Iv |
| ③ 1g PAN 40mg 24hr Iv | ⑮ 1g VAGO 2/50 @ 4-8ml 1hr |
| ④ 1g POLY-B STAKU 12hr Iv | ⑯ 1g ADRENALINE 2/50 @ 1ml 1hr |
| ⑤ 1g TARGOCAD 400mg 24hr Iv. | ⑰ 1g NOR EPIN 4/50 @ 15ml 1hr |
| ⑥ TAB ESCOPRIN 75mg 8hrs Pt | |
| ⑦ TAB AVAS 20mg 24hr Pt | |
| ⑧ 1g COEMAFFIN 2tbl 12hr Pt | |
| ⑨ SUP. HORTROPIL 3gram 12hr Pt | |
| ⑩ MED MESMA 12hr 1hr | |
| ⑪ MED 2 LEVOLUM 12hr 1hr | |
| ⑫ ET Ped 200 mg 3hr Pt | |

Resident Signature -

5/11

Patient Name: ANURAG KUMAR
WHEN TO OBTAIN URGENT CARE:

MRD No: 1480819

CRITICAL care.

URGENT CARE TELEPHONE NUMBER:

[Signature]

Signature of Resident

DR. NIRMAL SINGH

Full name in CAPITALS/Stamp

Signature of Consultant

Full name in CAPITALS/Stamp

Declaration:

I/We have been explained about the need of continue treatment in this hospital in my /our vernacular language but inspite of that I/we do not want further treatment and leaving this hospital at our own risk and responsibility and getting Discharge Against Medical Advice (DAMA).

Declaration signed and DAMA Summary received by:

<u>2/4/23</u>	<u>11:20am</u>	<u>[Signature]</u>	<u>[Signature]</u>	<u>SoD</u>
Date	Time	Signature of Patient/ Next of kin	Name of Patient/ Next of kin	Relationship

NOTE: Discharge Against Medical Advice (DAMA) Summary must be received and signed by the patient and in case of minor or when patient is physically/mentally incompetent, it must be signed by next of kin (spouse/son/daughter/parents/brothers/sister).

DAYANAND MEDICAL COLLEGE & HOSPITAL, LUDHIANA
DISCHARGE AGAINST MEDICAL ADVICE (DAMA) SUMMARY

Patient Name: Guesnam Kumar
HOSPITAL COURSE:

MRD No: 1480319

Patient came = Above mentioned Complaints. All relevant Investigations were done. In v/o respiratory failure & lung injury patient was Intubated & supported = mechanical Ventilation. 2d Exam was done s/o @w size & function = of-60v ULTRASOUND whole abdomen was done.

TREATMENT (MEDICATION ADMINISTERED) GIVEN IN HOSPITAL:
s/o @w Sonography study. patient had Encephalopathy for which MRI Brain was done s/o LARGE & small foci in cerebellar area & small foci in cerebellum. In v/o prolonged ventilator requirement tracheostomy was done & patient started weaning off trials. ET cts was sent s/o Acinetobacter Baumannii culture was sent to Calistin. Antibiotics were stepped up. Patient had sudden fall in blood pressure & urine output for which inotropic support was started & Paracetamol Drip was done. But patient attendant do not want further treatment.

PATIENT'S CONDITION AT THE TIME OF DISCHARGE AGAINST MEDICAL ADVICE (DAMA):
in the hospital & request for discharge hence Discharge Against Medical Advice is being done.

CRITICAL

INVESTIGATIONS:

attached with

MEDICATION AND OTHER INSTRUCTION ON DISCHARGE AGAINST MEDICAL ADVICE:

- 1) 1mg MINOCYCLINE 100mg 12hr IV
- 2) 1g CASPOFUNGIN 50mg 24hr IV
- 3) 1g PAM 40mg 24hr IV
- 4) 1g POLY-B STAKU 12hr IV
- 5) 1g TARGOCID 400mg 24hr IV
- 6) TAB ECOSPAM 75mg 24hr R/TN
- 7) TAB AVAS 20mg 24hr R/TN
- 8) 4P COEMAFFIN 2tif 12hr R/TM/V
- 9) SUP. NOOTROPIL 3gram 12hr R/T
- 10) MED MESWA 12hr 1hr
- 11) MED 2 LEVOUR 12hr 1hr
- 12) RT Pced 200mg 3hr R/T
- 13) SUP AMBROUITE 2tif 8hr R/T
- 14) 1g EFCORUM 50g 8hr IV
- 15) 1g VASO 2/50 @ 4.8ml/hr
- 16) 1g ADRENAUNE 2/50 @ 15ml/hr
- 17) 1g MORFIN 9/50 @ 15ml/hr
- 18) 1g FENTANIL 1/50 @ 8ml/hr

Resident's Signature -
5/4/18

AFFIDAVIT

I, **ASHWANI KUMAR** aged about 58 years son of Sh. Karambir, presently residing at Tehsil Phillaur, Darapur, Mehsumpur, Distt. Jalandhar-144035 (Aadhar Card No. 7966 6643 9783) do hereby solemnly affirm and declare as under:

- 1) That I joined M/s Ganesh Trading Corporation, Ram Nagar, Civil Lines, Ludhiana as worker on 13.03.2023.
- 2) That on my date of joining the factory on 13.03.2023 I was not having my aadhar card and bank passbook with me and my employer asked me to submit it on the subsequent day to get me registered under the ESI Act and I started my duty at 09.00 am.
- 3) That on 14.03.2023 during lunch break at about 01.15 pm suddenly fire broke out in the factory due to electric short circuit.
- 4) That the son of the employer and other co-workers alongwith me tried to douse the fire with the fire extinguishers available in the factory.
- 5) That due to smoke I got suffocated and fell unconscious and later found myself admitted in the DMC Hospital, Ludhiana where I remained under treatment and was discharged on 20.03.2023. The expenses for all medical treatment were borne by the management.
- 6) That now I am feeling well. The employer used to provide me with the food and medicines throughout. The management has given me a sum of **Rs. 2,50,000/- (Rupees Two Lakh fifty thousand only) as ex-gratia compensation** vide cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.
- 7) That I have enquired about the cause of accident in the factory from the fellow workers and found the same to sudden and natural accident.
- 8) That after taking details from my family member I was allotted 2614561749 as Insurance number (ESI Number).
- 9) That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the above management. I also agree to appear before the Court and other authorities including the police to give statements, to sign documents, applications, affidavit etc. and to do all necessary acts to the affect that all my claims against the above management stands fully

Ashwani Kumar

satisfied and nothing is due against them and do not want to pursue the case against the management.

10) That the above affidavit is executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

Ashwani Kumar
DEPONENT

Verification

It is hereby verified that the contents of my above affidavit are true and correct to the best of my knowledge and nothing relevant has been concealed therefrom.

Verified at Ludhiana
On this _____

DEPONENT,

Ashwani Kumar

98550-23720

Vikram Sharma
B. A. LL.B. Advocate
Distt. Court, Ludhiana



Vikram Sharma



Affidavit Attestation

Entry Date	10/04/2023
ID Number	RVN47704815
Stamp Paper Number	RD0000870212
Applicant Name	ASHWANI KUMAR
Father/Husband Name	KARAMVIR
Address	LUDHIANA, TEHSIL/SUBTEHSIL LUDHIANA WEST, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type	GOVT EMPLOYEE
Identification No.	P/1681/2004
Affidavit Type	
The above person appeared and deposed before me	




Executive Magistrate
Ludhiana West

Bill No. : 102972223/32947
 Patient Name : Mr. ASHWANI KUMAR
 Attending Doctor : Dr. MEDICAL UNIT 4
 Discharged Ward : HDU- (205)9
 Discharged Bed No. Admitted : EMERGENCY/100
 Patient Category : EMERGENCY
 No. of days admitted : 17
 F/H Name : KARAMBIR
 GST Invoice No. : 102972223C32947

Bill Date : 20/03/2023
 Admission No. : 2023018245
 Admission Date : 14/03/2023 16:07:16
 Discharge Date : 20/03/2023 19:17:38
 MRD No. : 1480818
 Visit Number : IP0001
 Gender : Male
 Age : 35 Years

Service Accounting : 993

Doctor Code	Particulars	Charges
	ADMISSION FEE	350.00
	ANAESTHESIA	500.00
333	ANAESTHESIA	1790.00
	BED CHARGES (DMCH)	2600.00
	BILL PHARMACY	8889.92
	BIOCHEMISTRY	6810.00
	C. S. S. D	520.00
	DIAGNOSTIC (HDH)	2400.00
	DIETICIAN CONSULTATION	220.00
	E. C. G.	560.00
	EMERGENCY WARD REQUISITION	8230.00
	GENERAL MEDICAL CONSUMABLES	133.34
	M.L.C CHARGES	850.00
	MISC. CHARGES	910.00
	NURSING CARE CHARGES	3500.00
	PATHOLOGY	2720.00
	PROCEDURE CHARGES	1090.00
	ROOM/BED CHARGES	26600.00
	ULTRA SOUND	1310.00
	VENTILATOR CHARGES	14300.00
	VISITING FEES (DMCH)	110.00
501	VISITING FEES ICU / NSCU (DMCH)	3500.00
505	VISITING FEES ICU / NSCU (DMCH)	500.00
506	VISITING FEES ICU / NSCU (DMCH)	500.00
507	VISITING FEES ICU / NSCU (DMCH)	500.00
508	VISITING FEES ICU / NSCU (DMCH)	500.00
	XRAY [DMCH]	1970.00

Print Date : 20-Mar-2023 19:18:10

Page 1 of 2

ADDRESS : Tagore Nagar, Civil Lines Ludhiana-1411001 (Punjab) INDIA
 CONTACT : 0161-4646800, 2304282-89 0161-4051111 Fax : 0161 2302520
 E-MAILS : contact@dmch.edu care@dmch.edu cancer.care@dmch.edu
 WEBSITE : www.dmch.edu www.hardmch.com www.dmchcancericare.com



Dayanand Medical College & Hospital Managing Society
 PRIVATE UNAIDED INSTITUTION
 (A Registered Charitable Society certified by Punjab Govt. with Certificate No. 53 dated 05.10.1984)

- Dayanand Medical College & Hospital
- Hero DMC Heart Institute
- DMCH Cancer Care Centre

IP Final Bill Invoice

Bill Number : 102972223/32947
 MRD Number : 1480818
 Patient Name : Mr. ASHWANI KUMAR
 Bill Date : 20/03/2023
 Visit Number : IP0001
 Admission Date : 14/03/2023 16:07
 Discharge Date : 20/03/2023 19:17

Sub Total : 89863.26
 Less Subsidy SUBSIDY : 9050.00
 Total Bill : 80813.26
 CASH : 26113.26
 Less Advance : 54700.00
 Net amount paid : 26113.26
 Round Off : 26113.00

Total Amount due in words : Zero Rupees zero Paise only

Advances	Date	Amount
Advance :AP1657120	14/03/2023	3700.00
Advance :AP1657465	15/03/2023	35000.00
Advance :AP1659191	17/03/2023	16000.00

Patient's/ Attendant's Signature :

Prepared By : Jagtar Singh
 Authorized Signatory
 Created By : Karen Jaswal

ਦਫਤਰ: ਸਹਾਇਕ ਕਿਰਤ ਕਮਿਸ਼ਨਰ, ਸਰਕਲ-4, ਲੁਧਿਆਣਾ
ਪਤਾ: ਐਮ.ਸੀ. ਬਿਲਡਿੰਗ, ਕਰਤਾਰ ਸਿੰਘ ਸਰਾਭਾ ਮਾਰਕੀਟ, ਗਿੱਲ ਰੋਡ, ਲੁਧਿਆਣਾ।

ਵੱਲ,

ਮੈਸ. ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ,
 ਰਾਮ ਨਗਰ, ਸਿਵਲ ਲਾਇਨ, ਲੁਧਿਆਣਾ।

ਨੰ: 1121 ਮਿਤੀ: 28-04-2023

ਵਿਸ਼ਾ:- ਮਿਤੀ 14-03-2023 ਨੂੰ ਮੈਸ. ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਵਿੱਚ ਹੋਏ ਹਾਦਸੇ ਸਬੰਧੀ।

ਹਵਾਲਾ:- ਇਸ ਦਫਤਰ ਦਾ ਪੱਤਰ ਨੰ. Sp-1 ਮਿਤੀ 27-04-2023 ਉਕਤ ਵਿਸ਼ੇ ਤੇ।

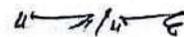
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਖੰਨਾ ਜੀ ਵੱਲੋਂ NGT ਦੇ OA. No. 220 of 2023 ਵਿੱਚ ਮਾਨਯੋਗ NGT ਵੱਲੋਂ ਕੀਤੇ ਹੁਕਮ ਮਿਤੀ 29.03.2023 ਦੇ ਸਬੰਧ ਵਿੱਚ ਰੱਖੀ ਮੀਟਿੰਗ ਮਿਤੀ 06.04.2023 ਵਿੱਚ ਜਾਰੀ ਨਿਰਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਆਪ ਨੂੰ ਹਵਾਲਾ ਅਧੀਨ ਦਰਜ ਪੱਤਰ ਰਾਹੀਂ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਸੀ ਕਿ ਘਟਨਾ ਦੌਰਾਨ ਮਾਰੇ ਗਏ ਵਿਅਕਤੀਆਂ ਅਤੇ ਜਖਮੀ ਵਿਅਕਤੀਆਂ ਨੂੰ ਕਿਸੇ ਕਿਸਮ ਦੀ One Time ਕੰਪਨਸ਼ੇਸ਼ਨ ਦਿੱਤੀ ਗਈ ਹੈ ਜਾਂ ਨਹੀਂ? ਬਾਰੇ ਸੂਚਨਾ ਅਤੇ ਕਿਰਤੀਆਂ ਨਾਲ ਸਬੰਧਤ ਮੁਕੰਮਲ ਰਿਕਾਰਡ ਸਮੇਤ ਇਸ ਦਫਤਰ ਵਿਖੇ ਮਿਤੀ 01-05-2023 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ ਹਾਜਰ ਹੋਵੇ। ਪਰੰਤੂ ਅੱਜ ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਮਈ ਦਿਵਸ(ਮਜ਼ਦੂਰ ਦਿਵਸ) ਮੌਕੇ ਮਿਤੀ 01-05-2023 (ਸੋਮਵਾਰ) ਦੀ ਗਜ਼ਟਿਡ ਛੁੱਟੀ ਘੋਸ਼ਿਤ ਕਰ ਦਿੱਤੀ ਗਈ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਉਕਤ ਸੂਚਨਾ ਅਤੇ ਕਿਰਤੀਆਂ ਨਾਲ ਸਬੰਧਤ ਰਿਕਾਰਡ ਸਮੇਤ ਇਸ ਦਫਤਰ ਵਿਖੇ **ਮਿਤੀ 02-05-2023 ਨੂੰ ਸਵੇਰੇ 10.00 ਵਜੇ** ਹਾਜਰ ਹੋਵੇ।



ਸਹਾਇਕ ਕਿਰਤ ਕਮਿਸ਼ਨਰ,
 ਸਰਕਲ-4, ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ. 1122 ਮਿਤੀ: 28-04-2023

ਉਕਤ ਦਾ ਇੱਕ ਉਤਾਰਾ ਕਿਰਤ ਇੰਸਪੈਕਟਰ ਗ੍ਰੇਡ-2, ਸਰਕਲ-4, ਲੁਧਿਆਣਾ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 1089 ਮਿਤੀ 25-04-2023 ਅਤੇ ਪੱਤਰ ਪਿੱਠ ਅੰਕਣ ਨੰ. Sp-2 ਮਿਤੀ: 27-04-2023 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਦਾ ਹੈ ਕਿ ਉਕਤ ਅਦਾਰੇ ਦੇ ਪ੍ਰਬੰਧਕਾਂ ਨੂੰ ਪੱਤਰ ਤਾਮੀਲ ਕਰਵਾ ਕੇ ਉਹਨਾਂ ਦਾ ਉਕਤ ਮਿਤੀ, ਸਮੇਂ ਅਤੇ ਸਥਾਨ ਤੇ ਸਬੰਧਤ ਰਿਕਾਰਡ ਸਮੇਤ ਹਾਜਰ ਹੋਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।



ਸਹਾਇਕ ਕਿਰਤ ਕਮਿਸ਼ਨਰ,
 ਸਰਕਲ-4, ਲੁਧਿਆਣਾ।

GANESH TRADING CORPORATION

HIGH CLASS HOSIERY MANUFACTURERS
Specialists in : WOOLLEN HOSIERY KNITWEARS

RAM NAGAR,
CIVIL LINES,
LUDHIANA-141001.

Ref. No. _____
Date: 08/05/2023

Dated _____

To
The Assistant Labour Commissioner
Circle-4
Gill Road, Ludhiana.

In Ref. Notice No. 1121 dated 28.04.2023 of ALC-4, Ludhiana

Subject: Reply to the Notice No. 1121 dated 28.04.2023 to clarify about One-Time Compensation paid to deceased and injured persons.

Respected Sir,

This is in reference to your aforementioned notice asking us to clarify if any One-Time Compensation was given to the deceased and injured person who suffered injuries in the fire that took place in our establishment on 14.03.2023.

In this regard, it is respectfully submitted as under:

1. We are running a micro-scale partnership firm under the name & style of M/s Ganesh Trading Corporation having a net investment of all 4 partners of about Rs. 88 lakhs comprised in 335 sq yds (approx.) on rented premises in the area of Ram Nagar, Civil Lines, Ludhiana. The firm is being run by the male partners of four independent families who earn their bread and butter from the above micro-scale establishment by employing about 16 persons.
2. We make only garments and hosiery goods and no hazardous activity is being carried out in our establishment and no hazardous substance is being used. The activity of making garments and hosiery goods does not generate any trade effluent or fuel emissions.
3. Our establishment is registered under the MSME vide Udhyam number and is also registered under various labour legislations including the ESI Act, 1948, Punjab Labour Welfare Fund Act, 1965, etc., and has been contributing to the ESI Dues and labour welfare fund towards its schemes.
4. On 14.03.2023, accidentally a fire took place in the establishment due to an electrical short circuit wherein some employees suffered employment injury arising out of and in the course of their employment.

For Ganesh Trading Corporation

[Signature]
Partner

Submitted on
08/5/23 in the
office of ALC-4, LDH

5. The management has taken all safety measures in its establishment and is not responsible from any angle with regard to taking the place of a sudden fire. The said fire incident was an "Act of God" because it took place due to an electric short circuit.
6. The management has also taken adequate safeguards by providing fire extinguishers in the establishment and has personally taken all efforts to douse the fire by using the fire extinguishers with the help of co-employees.
7. There are two separate entry/exit gates of the establishment opening towards two opposite roads and also have two RCC-built Staircase in our establishment for the safe movement of our employees.
8. The injured were admitted to one of the best private hospitals in Ludhiana namely, Dayanand Medical College & Hospital, Ludhiana (DMCH) to save their lives and the entire medical expenses and other treatment expenses were incurred by the management. An expense of **Rs. 4.50 Lakhs** (approx.) was incurred towards the medical treatment of Mr. Gulshan Kumar and a sum of **Rs. 94,000/-** (approx.) towards the medical expenses of Ashwani Kumar. Later it comes to our notice that while Mr. Gulshan Kumar was under treatment in DMC hospital his family members took his 'discharge against medical advice' [DAMA] on 04.04.2023 and took him to his residence where he expired at his home. The management has also paid a sum of **Rs. 30,000/-** to Ashwani Kumar for his diet and medicines.
9. All employees are covered under the Employees State Insurance Act, 1948 vide following insurance number(s) and have received/would receive the compensation and benefits under the said Act:

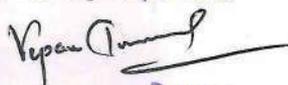
S.No	Employee Name	ESI Insurance No.	Age	Rate of Pay (INR)
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal	2607621891	61 years	16500/-
2.	Mohinder Singh S/o Sh. Telu Ram	2607647957	71 years	15500/-
3.	Inderjeet Yadav aka Indrajit S/o Sh. Tapsi Ram	2605556157	63 years	16000/-
4.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand	2614561742	78 years	16000/-
5.	Ashwani Kumar S/o Sh. Karamvir	2614561749	58 years	16000/-

10. As per the provisions of the ESI Act, 1948 the family/dependents of the deceased employee are entitled to receive funeral expenses of Rs. 15000/- along with the dependent pension from the ESI Corporation in the employment injury cases.
11. Further, the family of deceased employees are also entitled to receive compensation of Rs. 2,00,000/- (Rupees Two Lakhs only) along with the funeral expenses of Rs. 20,000/- each to the family of the deceased employe under the Punjab Labour Welfare Fund Act, 1965.
12. The management is assisting the family/legal heirs of the deceased to file for compensation under the ESI Act and the Punjab Labour Welfare Fund schemes. Some cases are already settled by the respective departments and other cases are under the process of settlement.
13. It is respectfully submitted that Section 17 of the NGT Act, 2010 specifically excludes the applicability of the said section to "workman". The term "workman" in turn is defined under Section 2(o) of the Act as having the same meaning assigned to it in the Workmen's Compensation Act, 1923 (8 of 1923). It may be pertinent to mention here that the Workmen's Compensation Act, 1923 pursuant to an amendment is known as the Employee's Compensation Act, 1923, and the term "workman" has been substituted with "employee" by the Workmen's Compensation (Amendment) Act. That the workman, who unfortunately lost their lives in the incident, satisfies the definition of "employee" under the Employee's Compensation Act, 1923 under Section 2(dd)(iii) read with clause (ii) of Schedule II and as such the provisions of Section 17 of the NGT would not be applicable to the present case.
14. It is further submitted that as per Sections 53 and 61 of the ESI Act, 1948 the dependents or the employees (insured persons) who suffered employment injury defined under the ESI Act are entitled to receive compensations/benefits under the ESI Act and are barred to receive any compensation or damages or similar benefits under any other Act. The extracts of the above sections are reproduced as under:

Section 53. Bar against receiving or recovery of compensation or damages under any other law. —

An insured person or his dependents shall not be entitled to receive or recover, whether from the employer of the insured person or from any other person, any compensation or damages under the Workmen's Compensation Act, 1923 (8 of 1923), or any other law for the time being in force or otherwise, in respect of an employment injury sustained by the insured person as an employee under this Act.

For Ganesh Trading Corporation


Partner

- 4 -

Section 61. Bar of benefits under other enactments. —

When a person is entitled to any of the benefits provided by this Act, he shall not be entitled to receive any similar benefit admissible under the provisions of any other enactment.

Section 2(8). 'Employment injury' is defined as follows:

"employment injury" means a personal injury to an employee caused by accident or an occupational disease arising out of and in the course of his employment, being an insurable employment, whether the accident occurs or the occupational disease is contracted within or outside the territorial limits of India.

15. In the light of foregoing submissions, the employees and/or their dependents are entitled to receive the compensation and benefits under the ESI Act and the Punjab LWF Act only and are not entitled to receive any other compensations under any other law.

However, the management being God fearing person approached the family members of the deceased/injured employees and extended the financial help out of humanity and paid One Time Compensation/settlement to their entire satisfaction in full and final as per the following detail:

S.No	Employee Name	One-Time Compensation/ Settlement	Paid to	Mode of Payment
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal (deceased)	Rs. 6,00,000/-	Gaurav Chopra S/o Sh. Ravinder Chopra	Vide two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 of Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 of Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana.
2.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand (deceased)	Rs. 8,00,000/-	1. Kamlesh Kumari W/o Sh. Gulshan Kumar paid Rs. 4,00,000/- 2. Gagan Oberoi S/o Sh. Gulshan Kumar paid Rs. 2,00,000/- 3. Naresh Kumar S/o Sh. Gulshan Kumar	Cheque no. 004665 dated 24/04/2023 Cheque no. 004662 dated 24/04/2023

- 5 -

			paid Rs. 2,00,000/- Remarks: Management incurred a sum of Rs. 4.50 Lakhs (approx) towards his medical expenses but his family took his discharge against medical advice [DAMA].	Cheque no. 004664 dated 24/04/2023 All cheques drawn on HDFC Bank, The Mall, Ludhiana.
3.	Ashwani Kumar S/o Sh. Karamvir (injured)	Rs. 2,50,000/-	Sh. Ashwani Kumar (now fit) Remarks: Management incurred a sum of Rs. 94,000/- (approx.) towards his medical expenses and paid a sum of Rs. 30,000/- towards his diet and medicines.	Cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.
4.	Mohinder Singh S/o Sh. Telu Ram (deceased)	We are contacting the family members and requesting them to accept the One-Time settlement/Compensation. However, they have not turn-up to date despite repeated calls and reminders.		
5.	Inderjeet Yadav S/o Sh. Tapsi Ram (deceased)			

Photocopies of cheques along with the Aadhar cards of all family members of the deceased/injured are attached for your record, please.

We hope that you will find the above submissions in order.

Thanking you.

For Ganesh Trading Corporation

[Signature]
Partner

Yours sincerely

Partner

Copies Encl:

1. Copies of cheques issued to the legal heirs/injured.
2. Aadhar cards of legal heirs/employees
3. Copies of e-pehchan card (Insurance under ESI Act)
4. DAMA report of Gulshan Kumar
5. Discharge report of Ashwani Kumar

For Ganesh Trading Corporation

For Ganesh Trading Corporation

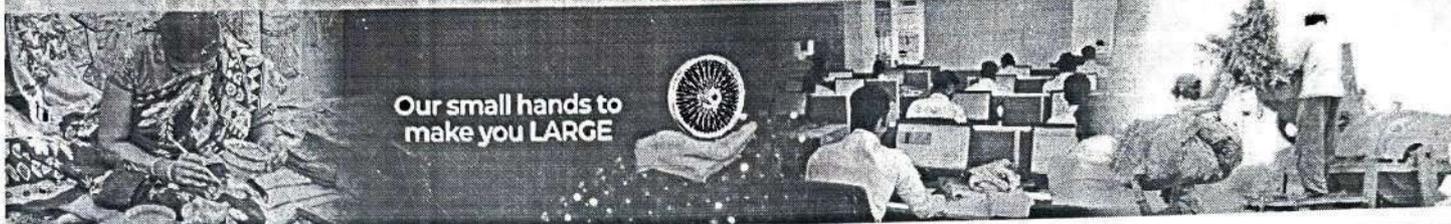
[Signature]
Partner



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE



TYPE OF ENTERPRISE	MICRO	MANUFACTURING																				
UDYAM REGISTRATION NUMBER	UDYAM-PB-12-0013055																					
NAME OF ENTERPRISE	M/S GANESH TRADING CORPORATION																					
SOCIAL CATEGORY OF ENTREPRENEUR	General																					
NAME OF UNITS	<table border="1"> <thead> <tr> <th>SNo.</th> <th>Udyog Aadhaar Memorandum</th> <th>Units Name</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PB12B0015743</td> <td>GANESH TRADING CORPORATION</td> </tr> </tbody> </table>		SNo.	Udyog Aadhaar Memorandum	Units Name	1	PB12B0015743	GANESH TRADING CORPORATION														
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OFFICAL ADDRESS OF ENTERPRISE	<table border="1"> <thead> <tr> <th>Flat/Door/Block No.</th> <th>B/1/1365</th> <th>Name of Premises/ Building</th> <th>RAM NAGAR</th> </tr> </thead> <tbody> <tr> <td>Village/Town</td> <td>LUDHIANA</td> <td>Block</td> <td>B/1/1365</td> </tr> <tr> <td>Road/Street/Lane</td> <td>CIVIL LINES</td> <td>City</td> <td>LUDHIANA</td> </tr> <tr> <td>State</td> <td>PUNJAB</td> <td>District</td> <td>LUDHIANA , Pin 141001</td> </tr> <tr> <td>Mobile</td> <td>9356044919</td> <td>Email:</td> <td>gtc1974@live.in</td> </tr> </tbody> </table>		Flat/Door/Block No.	B/1/1365	Name of Premises/ Building	RAM NAGAR	Village/Town	LUDHIANA	Block	B/1/1365	Road/Street/Lane	CIVIL LINES	City	LUDHIANA	State	PUNJAB	District	LUDHIANA , Pin 141001	Mobile	9356044919	Email:	gtc1974@live.in
Flat/Door/Block No.	B/1/1365	Name of Premises/ Building	RAM NAGAR																			
Village/Town	LUDHIANA	Block	B/1/1365																			
Road/Street/Lane	CIVIL LINES	City	LUDHIANA																			
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Mobile	9356044919	Email:	gtc1974@live.in																			
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	01/12/1974																					
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	01/12/1974																					
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>SNo.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>14 - Manufacture of wearing apparel</td> <td>1410 - Manufacture of wearing apparel, except fur apparel</td> <td>14101 - Manufacture of all types of textile garments and clothing accessories</td> <td>Manufacturing</td> </tr> <tr> <td>2</td> <td>14 - Manufacture of wearing apparel</td> <td>1410 - Manufacture of wearing apparel, except fur apparel</td> <td>14109 - Manufacture of wearing apparel n.e.c.</td> <td>Manufacturing</td> </tr> </tbody> </table>		SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	14 - Manufacture of wearing apparel	1410 - Manufacture of wearing apparel, except fur apparel	14101 - Manufacture of all types of textile garments and clothing accessories	Manufacturing	2	14 - Manufacture of wearing apparel	1410 - Manufacture of wearing apparel, except fur apparel	14109 - Manufacture of wearing apparel n.e.c.	Manufacturing					
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2	14 - Manufacture of wearing apparel	1410 - Manufacture of wearing apparel, except fur apparel	14109 - Manufacture of wearing apparel n.e.c.	Manufacturing																		
DATE OF UDYAM REGISTRATION	28/12/2020																					

Disclaimer: This is computer generated statement, no signature required.
Printed from <https://udyamregistration.gov.in>

For any assistance, you may contact:

1. DIC LUDHIANA
2. MSME-DI LUDHIANA

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.champions.gov.in

Follow us @minmsme & @msmechampions



BE A
CHAMPION
with the
Ministry of
MSME



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

Udyam Registration Number : UDYAM-PB-12-0013055

Type of Enterprise	MICRO	Major Activity	Manufacturing
Type of Organisation	Partnership	Name of Enterprise	M/S GANESH TRADING CORPORATION
Owner Name	M/S GANESH TRADING CORPORATION	PAN	AADFG5044K
ITR for Previous Year	Yes	ITR Type	ITR - 3, 5, 6
Do you have GSTIN	Yes	Mobile No.	9356044919
Email Id	gtc1974@live.in	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	01/12/1974	Date of Commencement of Production/Business	01/12/1974

Bank Details

Bank Name	HDFC BANK LTD
IFS Code	HDFC0000034
Bank Account Number	50200018625002

Employment Details

Male	17
Female	0
Other	0
Total	17

Investment in Plant and Machinery OR Equipment (in Rs.)

Written Down Value (WDV) as on 31st March of the Previous Year 2018-19 (A)	5658665
Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices during 2018-19	0
Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	5658665
Total Turnover (A) during 2018-19	38886491
Export Turnover (B) during 2018-19	0
Net Turnover [(A)-(B)]	38886491

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	GANESH TRADING CORPORATION	B/1/1365	RAM NAGAR	CIVIL LINES		RAM NAGAR	LUDHIANA	141001	PUNJAB	LUDHIANA

Official address of Enterprise

Flat/Door/Block No.	B/1/1365	Name of Premises/ Building	RAM NAGAR
Village/Town	LUDHIANA	Block	B/1/1365
Road/Street/Lane	CIVIL LINES	City	LUDHIANA
State	PUNJAB	District	LUDHIANA , Pin : 141001
Mobile	9356044919	Email:	gtc1974@live.in

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	14 - Manufacture of wearing apparel	1410 - Manufacture of wearing apparel, except fur apparel	14101 - Manufacture of all types of textile garments and clothing accessories	Manufacturing
2	14 - Manufacture of wearing apparel	1410 - Manufacture of wearing apparel, except fur apparel	14109 - Manufacture of wearing apparel n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes

Thank you for visiting Udyam Registration Portal



Thank you for visiting Udyam Registration Portal of Ministry of MSME.

Your Registration Number is **UDYAM-PB-12-0013055**.

You are also informed that PAN and GSTIN Number are mandatory for Udyam Registration from 01.04.2021. You are advised to apply for PAN and GSTIN Number immediately and update the same on this website by 31.03.2021, to avoid suspension of Udyam Registration.

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7
filed and verified]
(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year
2021-22

PAN	AADFG5044K		
Name	GANESH TRADING CORPORATION		
Address	RAM NAGAR , CIVIL LINES , - , - . LUDHIANA , 26-Punjab , 91-India , 141001		
Status	Firm	Form Number	ITR-5
Filed u/s	139(1) Return filed on or before due date	e-Filing Acknowledgement Number	918939170120122
	Current Year business loss, if any	1	0
	Total Income		6,52,290
	Book Profit under MAT, where applicable	2	0
	Adjusted Total Income under AMT, where applicable	3	6,52,290
	Net tax payable	4	2,03,514
	Interest and Fee Payable	5	0
	Total tax, interest and Fee payable	6	2,03,514
	Taxes Paid	7	2,20,788
	(-)Tax Payable /(-)Refundable (6-7)	8	(-) 17,270
	Dividend Tax Payable	9	0
	Interest Payable	10	0
	Total Dividend tax and interest payable	11	0
	Taxes Paid	12	0
	(-)Tax Payable /(-)Refundable (11-12)	13	0
	Accreted Income as per section 115TD	14	0
	Additional Tax payable u/s 115TD	15	0
	Interest payable u/s 115TE	16	0
	Additional Tax and interest payable	17	0
	Tax and interest paid	18	0
	(+)Tax Payable /(-)Refundable (17-18)	19	0

Income Tax Return submitted electronically on 12-01-2022 13:37:10 from IP address 10.1.82.121 and verified by ARUN KUMAR MEHRA having PAN AJGPM9447C on 12-01-2022 13:37:09 using Paper ITR-verification form generated through mode

System Generated

Barcode/QR Code



AADFG5044K05918939170120122E7AC1F95DC15C7D2C3B3124D021BEA118EC86849

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

SUNIL KAPOOR ADVOCATE
109-F, KITCHLU NAGAR

Phone (s) : 9417270658

LUDHIANA
PUNJAB

Email : VAKILKAPOOR109@YAHOO.CO.IN

Name : M/S.GANESH TRADING CORPORATION
Address : RAM NAGAR
: CIVIL LINES
: LUDHIANA - 141001
: PUNJAB
Status : FIRM Asstt. Year: 2021-2022
PAN/GIR : AADFG5044K Year Ending: 31/03/2021
Range/Ward : Date of Incorporation: 20/12/1974
Due Date of Filing: 15/02/2022 Residential Status: RESIDENT
GST NO : 03AADFG5044K1ZM & Turnover 30190675
Nature of Business: 04028 -Manufacture of wearing apparel
Mobile : 9356044919
Date of Filing 12/01/2022 & Receipt No 918939170120122
No Change during the previous year in the constitution of the firm

Name of the Bank	IFSC CODE	Address of the branch	Type Of A/C	A/C No.	ECS
HDFC BANK	HDFC0000034	LUDHIANA	CURRENT	50200018625002	Yes

Computation of Income

Income from Business/Profession 652287

GANESH TRADING CORPORATION

Net Profit as per Profit & Loss A/C 652288
Add: Items Inadmissible/For Separate Consideration 2819973

Depreciation Separately Considered 942705
Remuneration to Working Partners as per
P&L A/C in terms of Partnership Deed 1080000
-VIPAN KUMAR MEHRA 360000
-nitin mehra 180000
-ARUN KUMAR MEHRA 360000
-KUNAL MEHRA 180000

Interest to Partners as per P&L A/C
in terms of Partnership Deed 797268
-VIPAN KUMAR MEHRA 257224
-nitin mehra 40765
-ARUN KUMAR MEHRA 275105
-KUNAL MEHRA 224174

Sub Total: 3472261
Less: Items Admissible/For Separate Consideration (-) 942706

Depreciation as Admissible 942706

Sub Total 2529555

Less: Amount of Permissible Interest
vide section 40(b) to Partners (-) 797268

Book Profits 1732287

Less: Amount of permissible remuneration (-) 1080000
to working partners vide section 40(b)
90 % of First 300000 = 270000
60 % of Remaining 1432287 = 859372
Salary Allowable = 1129372
But Restricted to Actual Salary = 1080000

Business Income

652287

Total Income

652287

Net Assessable Income of the Assessee is thus Rs. 652290

Computation of Tax

Tax on total income of Rs 652290 at normal rates
Add: Health & Education Cess @ 4 %

195687

7827

203514

Gross Tax Liability

(-) 68318

Less: TDS

TAN	Name	Income /Expense	TDS /TCS	Sec.	Head
MUMH03189E	HDFC BANK LIMITED	2550000	51000	194NF	NA
DELJ03403B	GLOBE AUTOMOBILES PRIVATE LI	2159000	16193	206CL	
JLDS03173C	SIDHARTH KNITTING WORKS	1500016	1125	206CR	

135196

Balance Tax Payable

(-) 150000

Less Advance Tax Paid

Date	Branch Code	Challan Serial No	Amount
15/06/2020	0510308	45204	30000
15/09/2020	0510308	82000	55000
15/12/2020	0510308	96397	25000
13/03/2021	0510308	64370	40000

Less : Self-assessment tax paid on 03/01/2022

(Branch Code:0510308 Challan Serial No.32391) (-) 2470

Refund Due

(-) 17270

I, ARUN KUMAR MEHRA son/daughter of FAQUIR CHAND MEHRA holding PAN AJGPM9447C solemnly declare that to the best of my knowledge and belief the information given in the return and schedules thereto is correct and complete and all the bank accounts being maintained by me have been detailed above and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment yr. 2021-2022

Further certified that I have no foreign income & foreign assets other than specified in the ITR Forms and Computation above

I have read and understand the contents and particulars of the computation of income for the year under consideration.

Date: 12/01/2022

Place: LUDHIANA

.....
Sign Here

PARTNER

GANESH TRADING CORPORATION

Allocation of Maximum Amount of Deductible Remuneration And Interest vide section 28(v)/ 40(b) of the Income Tax Act, 1961 Amongst Partner And Share of Profit Exempt u/s 10(2A) In the Hands of Partner

Name	Profit Ratio	Remuneration Amount Taxable u/s 28(v)	Interest Taxable u/s 28(v) in the	Total Amount Taxable in the	Share of Profit Exempt u/s 10(2A)

		in the hands of partner	hands of Partner	hands of Partner	in the hands of Partner
VIPAN KUMAR MEHRA	35	360000	257224	617224	228300
nitin mehra	15	180000	40765	220765	97843
ARUN KUMAR MEHRA	35	360000	275105	635105	228300
KUNAL MEHRA	15	180000	224174	404174	97843
		0	0	0	0
Total	100%	1080000	797268	1877268	652287

Acknowledgement Number:473668711060922

Date of filing:06-09-2022

233

INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7
filed and verified]

(Please see Rule 12 of the Income-tax Rules, 1962)

Assessment Year

2022-23

PAN	AADFG5044K		
Name	GANESH TRADING CORPORATION		
Address	RAM NAGAR , CIVIL LINES , - , - , LUDHIANA , 26-Punjab , 91-India , 141001		
Status	Firm	Form Number	ITR-5
Filed u/s	139(1) Return filed on or before due date	e-Filing Acknowledgement Number	473668711060922

Taxable Income & Tax Detail	Current Year business loss, if any	1	0
	Total Income		7,58,220
	Book Profit under MAT, where applicable	2	0
	Adjusted Total Income under AMT, where applicable	3	7,58,220
	Net tax payable	4	2,36,565
	Interest and Fee Payable	5	0
	Total tax, interest and Fee payable	6	2,36,565
	Taxes Paid	7	2,45,585
	(+) Tax Payable /(-) Refundable (6-7)	8	(-) 9,020
	Accreted Income as per section 115TD	9	0
	Additional Tax payable u/s 115TD	10	0
	Interest payable u/s 115TE	11	0
	Additional Tax and interest payable	12	0
	Tax and interest paid	13	0
(+) Tax Payable /(-) Refundable (12-13)	14	0	

Income Tax Return submitted electronically on 06-09-2022 18:53:19 from IP address 49.36.204.93 and verified by ARUN KUMAR MEHRA
using PAN AJGPM9447C on 06-09-2022 18:53:19 using generated through mode

System Generated

Barcode/QR Code



AADFG5044K0547366871106092208B81FE1CF7ED4A5B7C749CD60CA66A049EE6A7A

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

SUNIL KAPOOR ADVOCATE
109-F, KITCHLU NAGAR

Phone(s) : 9417270658

Email : VAKILKAPOOR109@YAHOO.CO.IN

LUDHIANA
PUNJAB

Name : M/S.GANESH TRADING CORPORATION
Address : RAM NAGAR
: CIVIL LINES
: LUDHIANA - 141001
: PUNJAB
Status : FIRM Asstt. Year: 2022-2023
PAN/GIR : AADFG5044K Year Ending: 31/03/2022
Range/Ward : Date of Incorporation: 20/12/1974
Due Date of Filing: 31/10/2022 Residential Status: RESIDENT
GST NO : 03AADFG5044K12M & Turnover 42728230
Nature of Business: 04028 -Manufacture of wearing apparel
Mobile : 9356044919
Date of Filing 06/09/2022 & Receipt No 473668711060922
No Change during the previous year in the constitution of the firm

Name of the Bank	IFSC CODE	Address of the branch	Type Of A/C	A/C No.	ECS
HDFC BANK	HDFC0000034	LUDHIANA	CURRENT	50200018625002	Yes

Computation of Income

Income from Business/Profession

758218

GANESH TRADING CORPORATION

Net Profit as per Profit & Loss A/C 758217
Add: Items Inadmissible/For Separate Consideration 3326393

Depreciation Separately Considered 1354376
Remuneration to Working Partners as per
P&L A/C in terms of Partnership Deed 1080000
-VIPAN KUMAR MEHRA 360000
-nitin mehra 180000
-ARUN KUMAR MEHRA 360000
-KUNAL MEHRA 180000

Interest to Partners as per P&L A/C
in terms of Partnership Deed 892017
-VIPAN KUMAR MEHRA 216535
-nitin mehra 109444
-ARUN KUMAR MEHRA 248871
-KUNAL MEHRA 317167

Sub Total: 4084610
Less: Items Admissible/For Separate Consideration (-) 1354375

Depreciation as Admissible 1354375

Sub Total 2730235

Less: Amount of Permissible Interest (-) 892017
vide section 40(b) to Partners

Book Profits 1838218

Less: Amount of permissible remuneration (-) 1080000
to working partners vide section 40(b)
90 % of First 300000 = 270000
60 % of Remaining 1538218 = 922930
Salary Allowable = 1192930
But Restricted to Actual Salary = 1080000

Business Income 758218

Total Income

758218

Net Assessable Income of the Assessee is thus Rs. 758220

Computation of Tax

Tax on total income of Rs 758220 at normal rates 227466
Add: Health & Education Cess @ 4 % 9099

Gross Tax Liability 236565

Less: TDS (-) 65585

TDS on Other than Salaries as per List Attached 65585

Balance Tax Payable 170980

Less Advance Tax Paid (-) 180000

Date	Branch Code	Challan Serial No	Amount
15/06/2021	0510308	75787	25000
15/09/2021	0510080	25572	50000
14/12/2021	0510308	89568	55000
14/03/2022	0510080	25196	50000

Refund Due

(-) 9020

I, **ARUN KUMAR MEHRA** son/daughter of **FAQUIR CHAND MEHRA** holding PAN **AJGPM9447C** solemnly declare that to the best of my knowledge and belief the information given in the return and schedules thereto is correct and complete and all the bank accounts being maintained by me have been detailed above and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment yr. 2022-2023

I further certified that I have no foreign income & foreign assets other than specified in the ITR Forms and Computation above

I have read and understand the contents and particulars of the computation of income for the year under consideration.

Date: 06/09/2022

Place: LUDHIANA

.....
Sign Here
PARTNER

GANESH TRADING CORPORATION

Allocation of Maximum Amount of Deductible Remuneration And Interest
vide section 28(v)/ 40(b) of the Income Tax Act, 1961 Amongst Partner
And Share of Profit Exempt u/s 10(2A) In the Hands of Partner

Name	Profit Ratio	Remuneration Amount Taxable u/s 28(v) in the hands of partner	Interest Taxable u/s 28(v) in the hands of Partner	Total Amount Taxable in the hands of Partner	Share of Profit Exempt u/s 10(2A) in the hands of Partner
VIPAN KUMAR MEHRA	35	360000	216535	576535	265376
nitin mehra	15	180000	109444	289444	113733
ARUN KUMAR MEHRA	35	360000	248871	608871	265376
KUNAL MEHRA	15	180000	317167	497167	113733
		0	0	0	0
Total	100%	1080000	892017	1972017	758218

SWACHH SURVEKSHAN - 2022

SWACHH LUDHIANA


Municipal Corporation Ludhiana
PROPERTY TAX RETURN ASSESSMENT REPORT
Financial Year
2022-2023


UID No:- B001-03316

Return ID : 200881 / 2022-2023

Acknowledgement No. : 133203057553391254

Date : 08/02/2023

Old Return ID : 117990

Dated. : 23/11/2021

Old G8 Receipt : 43

Old G8 Book No : 120316

Property Details :

New Property No :		Property Type :	Industrial
Property No :	1365	Exemption Category :	Non-Exempted
Zone :	ZONE D	House Tax Account :	0
Plot Area(sq. yds) :	335.00 Built Up	Block :	1
Colony/Mohalla :	RAM NAGAR NEAR DAMORIA PULL NEAR GURU NANAK NAGAR		
Building Category :	Industrial (any manufacturing unit), educational institutions, and godowns		
Land Used For :	Others		
Remarks :			
Total Covered / Used Area (sq. feet) :	10245.00		

Ownership Details : Joint Owners

Owner Name/Company	Father's/Husband's Name/Authorised Person	Mobile	Address
KUNAL MEHRA	VIPAN KUMAR	9815344151	1365, RAM NAGAR LDII
NITIN MEHRA	S/O ARVIND KUMAR	9815344151	1365, RAM NAGAR LDH

Floor / Used Area Detail :

Floor / Used Area	Covered Area / Used Area	Use Factor	Structure Factor	Occupancy	Annual Rent	Total Rooms on Rent	Floor / Used Area Tax
Ground Floor	3015.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			1846.00
1st Floor	3015.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			925.00
2nd Floor	3015.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			925.00
3rd Floor	1200.00	Industry	Pucca (Cemented Bricks Walled and Load bearing roof)	Self Occupied			368.00

Tax Calculation

Gross Tax	Fire Cess	Rebate	Penalty	Interest	Exemption	Cancer Cess	Arrear / Adjusted Amt	Rebate (OTS)	Penalty (OTS)	Interest (OTS)	Payable Tax
4064.00	406.00	0.00	447.00	0.00	0.00	81.00	0.00	0.00	0.00	0.00	4998.00

Payment Receipt

Return ID	200881	G8 Book No.	121604
Acknowledgement No.	133203057553391254	G8 Receipt No.	37
Transaction ID (for POS/Online Payments only)		Amount to be Paid	4998.00
Payment Mode	Cash	Amount Paid	4998.00
Cheque/DD No.		Bank Name	
Cheque/DD Date		Prepared By	Jaspreet Kaur (Zone-D)

Note:-

1. Payment received by cheque/demand draft shall be subject to realization.
2. This Document is not Proof of Ownership of Property.
3. Pay Property Tax online at <https://propertytax.mcludhiana.gov.in>
4. Helpline No. 84375-35700
5. Download Swachhata App to resolve complaints regarding Health/Sanitation & Sewerage.



EMPLOYEES' PROVIDENT FUND
(A statutory Body under the Ministry of Labour and Employment,

www.epfindia.gov.in

PROVIDENT FUND CODE NUMBER INTIMATION

No : 10000682709LDH

Date : 22/06/2021

To

VIPAN KUMAR MEHRA

Partner

GANESH TRADING CORPORATION

B-i-1365 Ram Nagar

Civil Lines LUDHIANA

PUNJAB - 141001

Sub: Allotment of Code Number to establishment M/s GANESH TRADING CORPORATION under Employees' Provident Fund and Miscellaneous Provisions Act, 1952-regarding.

Sir/Madam ,

Based on the information submitted online by you, your establishment is registered with Employees' Provident Fund Organisation with the following code number :

Code Number : LDLDH2396443000

This code number is allotted based on the following declarations by you:

1. Name of Establishment : GANESH TRADING CORPORATION
2. PAN of Establishment : AADFG5044K
3. Date on which employment strength crossed 19 : 10/06/2021
4. Section under which : 0001(3)(b)
5. Primary Activity : TEXTILES
6. Ownership Type : Partnership Firm
7. The address proof of the establishment is : - Copy of power connection in the name of the

8. The proof of date of set up 20/12/1974 is Small Scale Industry Registration Certificate

9. As at the time of application, your establishment is having the following licenses and registrations:

S.No.	License Under	License Number	Date	Issued By	Place of Issue
70435 0	GOODS AND SERVICE TAX IDENTIFICATION NUMBER	03AADFG5044K1ZM	20/09/2017	Gst Dept	Ludhiana

10. As on date of your application, your establishment is not registered with ESIC.

11. As on date of your application, your establishment is not having LIN.

REGIONAL OFFICE

LUDHIANA

B-i-1365 Ram Nagar 141001

gtc1974@live.in

Please note that this intimation letter is generated with the Owners' Details in Form 5A and the intimated letter will be valid only if the Form 5A is enclosed.

Important information:

1. By virtue of this registration, you are required to comply with the provision of the EPF & MP Act 1952. The obligations/duties/responsibilities cast upon you as an employer of this establishment and penalties, on account of non-compliance with the same, are explained on our website www.epfindia.gov.in. You are required to go through them carefully.

2. Remittance of dues under the provisions of the Act is to be made only through a Challan generated through the Unified portal. (The process for registration on the portal, preparation of the ECR txt file and related information is available on the website and the portal).

3. In case this letter is produced as a proof of the code number of the establishment, before any person including any Inspector from EPFO, the Form 5A generated through the portal at the time of registration should be a part of this letter. The remittance details of the establishment will be available on the EPFO website through the link "Establishment Search" where all payments from December 2016 onwards with the names of employees are available.

4. Please quote the Code Number LDLDH2396443000 for all the future correspondence with EPFO.

This is a system generated letter and needs no signature.

Employees' Provident Fund Organisation

Dated: 22/06/2021

देशीय कार्यालय
कर्मचारी राज्य बीमा निगम
सैक्टर 19-ए, चण्डीगढ़

संख्या: पंजाब. 12/25419/11 1426

दिनांक: 21/7/86

सेवा में,

भारत --- Ganesh Trading Corporation,
Ran Nagar, Kucha Chanan Ram,
Civil Lines, Ludhiana

विषय:-

कर्मचारी राज्य बीमा योजना, 1948 का लागू किया जाना- कर्मचारी राज्य बीमा अधिनियम 1948 में तथा संशोधित की धारा 21(21)/1/51 के अंतर्गत कारखाने/स्थापना का पंजीकरण रजिस्ट्रेशन ।

प्रिय महोदय,

मुझे आपको सूचित करना है कि कर्मचारी राज्य बीमा अधिनियम की धारा 11(3) के अन्तर्गत केन्द्रीय सरकार ने अधिसूचना नोटिफिकेशन संख्या _____ दिनांक _____ द्वारा अधिनियम में यह व्यवस्था की है कि यह अधिनियम में क्षेत्र में स्थित उन सभी कारखानों पर लागू होगा जो इस अधिनियम के अन्तर्गत आते हैं।

2. मुझे आपको यह भी सूचित करना है कि केन्द्रीय सरकार ने कर्मचारी राज्य बीमा अधिनियम की धारा 1(5) के अन्तर्गत अधिसूचना संख्या _____ दिनांक _____ प्रतिलिपि संलग्न द्वारा दिनांक _____ से अन्य स्थापनाओं पर भी इस अधिनियम के उपबन्ध लागू कर दिए हैं।

3. अधिनियम की धारा 2-ए के अन्तर्गत इस प्रकार के कारखाने/स्थापना को अधिनियम के अन्तर्गत अपना पंजीकरण कारखाना होगा और इसके अध्याय में मुख्य नियोजक को यह जिम्मेवारी सौंपी गई है कि वे यह सुनिश्चित करें कि जो कर्मचारी इस अधिनियम के अन्तर्गत आते हैं उनका अंशदान जमा करवाया जाए।

4. अपने कारखाने/स्थापना के संबंध में प्रस्तुत किए गए आपके ब्यौरों के आधार पर बीमा निरीक्षक/प्रबन्धक स्थानीय कार्यालय द्वारा दिनांक 17/6/86 को आपके कारखाने/स्थापना के निरीक्षण संबंधी रिपोर्ट के आधार पर आपका कारखाना/स्थापना दिनांक 16/6/86 (Final) स्थाई/अस्थायी रूप से अधिनियम की धारा 21(21)/1/51 के अन्तर्गत आता है। तथापि इस मामले में यदि कोई ऐसा तथ्य सामने आता है कि आपका कारखाना/स्थापना उक्त तिथि से पहले उक्त अधिनियम के अन्तर्गत आ जाना चाहिए था तो यह आपका दायित्व होगा कि आप अधिनियम के प्रावधानों में प्रावीजन का उसी तिथि से अनुपालन करें।

5. आपसे अनुरोध है कि अधिनियम के अन्तर्गत आपके कारखाने/स्थापना की व्याप्ति कवरेज की तिथि से अपने कर्मचारियों का पंजीकरण करवाने, घोषणा पत्र भरवाने, अंशदान का भुगतान करने और रिकार्ड तैयार करने के लिए यथाशीघ्र आवश्यक कार्रवाई करें।

6. सुविधा के लिए आपकी स्थापना को कोड नम्बर पी.वी.-12/25419/11-1 अनाट किया गया है। कृपया इस कार्यालय से किए जाने वाले और योजना से संबंधित

फार्मों में विनिर्दिष्ट स्थान पर इस फोड नम्बर का हवाला अवश्य दें। निगम के स्थानीय कार्यालय Ludhiana को निर्देश दे दिए गए हैं कि वे कर्मचारियों के पंजीकरण में आपको आवश्यक सहयोग दें। यदि आपको इस संबंध में कोई कठिनाई हो तो आप स्थानीय कार्यालय से आवश्यक सहयोग ले सकते हैं।

7. आपसे अनुरोध है कि अपने कारखाना/स्थापना में बीमा चिकित्सा व्यवसायियों। आई.एम.पी./राज्य बीमा औषधालय की सूचियों का व्यापक प्रचार करें ताकि आपके कर्मचारी अपनी इच्छा से राज्य बीमा औषधालय/बीमा चिकित्सा व्यवसायी चुन सकें। कृपया आप अपेक्षित फार्म आदि उक्त स्थानीय कार्यालय से प्राप्त करें आपके कारखाने के सभी कर्मचारी इसी कार्यालय से जुड़े रहेंगे।

8. बैंक की जिन शाखाओं को कर्मचारी राज्य बीमा अधिनियम स्वीकार करने के लिए प्राधिकृत अधोराईज किया गया है उनकी सूची संलग्न है। कृपया अपनी सुविधानुसार किसी एक शाखा को चुनकर उसकी सूचना इस कार्यालय को दें। कृपया भारतीय स्टेट बैंक की संबंधित शाखा को भी इसकी सूचना दें और कर्मचारी राज्य बीमा की बकाया राशि बैंक की उरी शाखा में ही जमा करवायें। यदि इस पत्र की प्राप्ति के 15 दिन के भीतर कोई सूचना प्राप्त नहीं होती है तो उल्लिखित शाखाओं में से किसी भी एक शाखा जिसमें आपने अधिदान जमा करवा लिया हो तो आपके कारखाने/स्थापना की नामित शाखा मान लिया जाएगा।

9. निगम के कर्मचारी, कर्मचारी राज्य बीमा अधिनियम, 1948 के अंतर्गत इस कार्य में आपको हर संभव व आवश्यक सहयोग देने के लिए तैयार है और मुझे पूरा विश्वास है कि आप भी कर्मचारी राज्य बीमा अधिनियम व इसके विनियमों का शीघ्र व यथा समय पालन करेंगे।

10. आपसे अनुरोध है कि आप संलग्न/पहले भेजे गए फार्म को भरकर अपने कारखाने/स्थापना का घोषणा भेजें। आपका कारखाना/स्थापना जिस हदवस्त नम्बर में आता है उसका भी कृपया 01 काम में उल्लेख करें।

11. आपसे अनुरोध है कि आप अपने कारखाने/स्थापना का _____ से तक की अवधि का हाजिरी/मजदूरी रजिस्टर, लैजर/केश बुक इत्यादि बीमा निरीक्षक _____ के सम्मुख पहले से तिथि व समय तय करके प्रस्तुत करें, क्योंकि ऐसा करना कर्मचारी राज्य बीमा अधिनियम 1948 की धारा 45 के अंतर्गत कानूनी अनिवार्यता है और कर्मचारी राज्य बीमा अधिनियम का पालन न करना एक ऐसा अपराध है जिसके लिए अधिनियम की धारा 65 के अंतर्गत 1000/- रु. तक जुर्माना या 6 माह की कैद या दोनों सजायें हो सकती हैं।

भक्तरीय,

कृते क्षेत्रीय निदेशक

अनुलग्नक:- यथोपरि।

प्रतिलिपि:-

1. श्री _____ बीमानिरीक्षक _____ को दस अनुरोध के साथ कि निश्चित अवधि में कैक्टरी का सर्वेक्षण/निरीक्षण करें और व्याप्ति के बारे शीघ्र अन्तिम निर्णय लें।
2. प्रबन्धक, स्थानीय कार्यालय _____ को आवश्यक कार्रवाई हेतु।
3. लैजर अनुभाग/बीमा शाखा-1 को आवश्यक कार्रवाई हेतु।
4. कैक्टरी के महानिरहक्षक मौदाली को आवश्यक कार्रवाई हेतु।

कृते क्षेत्रीय निदेशक



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Punjab

e-Stamp

Certificate No. : IN-PB10527614459777V
 Certificate Issued Date : 16-Jun-2023 09:45 AM
 Certificate Issued By : pbrakantu
 Account Reference : NEWIMPACC (SV)/ pb7069104/ LUDHIANA/ PB-LD
 Unique Doc. Reference : SUBIN-PBPB706910422520517822224V
 Purchased by : KUNAL MEHRA
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : KAMLA DEVI
 Second Party : Not Applicable
 Stamp Duty Paid By : KAMLA DEVI
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

कमला देवी
 मोब 88726 10161

IRD 0007895802

Statutory Alert

1. The authenticity of this Stamp certificate should be verified at www.shiftestamp.com or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
4. In case of any discrepancy, please inform the Competent Authority.

VOID VOID VOID

This paper is part of Stamp Value INR: 100/- e-Stamp

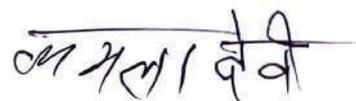
Certificate No. IN-PB10527614459777V.

AFFIDAVIT

I, Kamla Devi (aged about 64 years) wife of Late Sh. Mohindar Singh alias Mohinder Singh son of Sh. Tilu Ram, Resident of House No.3229, Street No.13, Dhuss Mohalla Labour Colony Jawahar Nagar, Model Town, Central Post Office, Ludhiana-141001; (Aadhar Card No.2753 8097 8333), do hereby solemnly affirm and declare as under:-

1. That I am the legally wedded wife of Late Sh. Mohindar Singh alias Mohinder Singh. (Aadhar Card No.9296 9301 2592) son of Sh.Tilu Ram.

2. That my husband Late Sh. Mohindar Singh alias Mohinder Singh. aged about 71 years old son of Sh. Tilu Ram was working with M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker and was insured under ESI Act vide Insurance No.2607647957 and having Aadhar Card No. 9296 9301 2592.



3. That my husband Late Sh. Mohindar Singh alias Mohinder Singh had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation, While treatment he expired on 14.3.2023 in DMC Hospital, Ludhiana

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my husband had informed me about all these facts, I also arrived at the conclusion that the employer of my husband as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.

5. That I am one of the legal heirs of my deceased husband Sh. Mohindar Singh alias Mohinder Singh

12/12/23
12/12/23

whereas, my son Harbans Singh is also legal heirs of my late husband Mohindar Singh, He also sworn His separate affidavit in that regard. I have also one daughter namely Smt.Parveen who is already married with Sh.Vishal Thakur.

6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my husband as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

7. That I have received an amount of Rs.4 Lakhs (Rupees Four Lakhs Only) vide Cheque no.004730 dated 16/06/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards ex-gratia compensation

Parveen

and his payable salary, bonus, amount of un-availed leaves, gratuity including all other dues; I also received this amount on behalf of my daughter Smt.Parveen wife of Sh.Vishal Thakur (Aadhaar No. 9426 9204 3604), so my daughter will not claim any compensation or amount from the management of M/s Ganesh Trading Corporation. I undertake that I will not file any type of case either civil, criminal or compensation or under any act as well as on behalf of my all children against the management of M/s Ganesh Trading Corporation.

8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agreed to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and don't want to pursue the case

Dr. P. V. K. Rao

against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my daughter and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I on behalf of all legal heirs of my deceased husband/workman Mohindar Singh alias Mohinder Singh do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my husband Mohindar Singh and shall compensate the company/managements from all such claims if any.

1/12/2020
Sd/-
10/12

10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

Verification:-

Deponent

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It is hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom.

Verified at Ludhiana on this 16th day of June, 2023.

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Gursharan Singh
Advocate

16/6/2023

Deponent

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सत्यमेव जयते

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Government of Punjab

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Certificate No. : IN-PB10528034488219V
 Certificate Issued Date : 16-Jun-2023 09:46 AM
 Certificate Issued By : pbrakantu
 Account Reference : NEWIMPACC (SV)/ pb7069104/ LUDHIANA/ PB-LD
 Unique Doc. Reference : SUBIN-PBPB706910422521493792703V
 Purchased by : KUNAL MEHRA
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : HARBANS SINGH
 Second Party : Not Applicable
 Stamp Duty Paid By : HARBANS SINGH
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

Meh 8872610161

Harbans Singh

RID

0007895803

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.shcisstamp.com or using e-Stamp Mobile App of Stock Holding Corporation of India.
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3. In case of any discrepancy please inform the competent Authority.

This paper is part of Stamp Value INR: 100/- e-Stamp Certificate No. IN-PB10528034488219V.

AFFIDAVIT

I, Harbans Singh (aged about 37 years) son of Late Sh. Mohindar Singh alias Mohinder Singh son of Sh. Tilu Ram, Resident of House No.3229, Street No.13, Dhuss Mohalla Labour Colony Jawahar Nagar, Model Town, Central Post Office, Ludhiana-141002; (Aadhar Card No.3346 2946 8930), do hereby solemnly affirm and declare as under:-

•That I am the son of Late Sh. Mohindar Singh alias Mohinder Singh (Aadhar Card No.9296 9301 2592) son of Sh. Tilu Ram.

•That my father Late Sh. Mohindar Singh alias Mohinder Singh aged about 71 years old son of Sh. Tilu Ram was working with M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker and was insured under ESI Act vide Insurance No.2607647957 and having Aadhar Card No. 9296 9301 2592.

•That my father Late Sh. Mohindar Singh alias Mohinder Singh had met with an natural accident of fire took place in the factory M/s Ganesh Trading

Harbans Singh

Corporation and received employment injury on 14.3.2023, thereafter he was got admitted in DMC & Hospital, Ludhiana by his employer to save his life, whole of the medical expenses and other treatment expenses were incurred by the factory management/owners of M/s Ganesh Trading Corporation, While treatment he expired on 14.3.2023 in DMC Hospital, Ludhiana.

• That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.

• That I am one of the legal heirs of my deceased father Mohindar Singh alias Mohinder Singh.

• That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under

Harbansh Singh

sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to short circuit.

•That I have received an amount of Rs.2 Lakhs (Rupees Two Lakhs Only) vide Cheque no.004731 dated 16/06/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards ex-gratia compensation and his payable salary, bonus, amount of un-availed leaves, gratuity including all other dues; I undertake that I will not file any type of case either civil, criminal or compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.

Hasbansh Singh

• That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agreed to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and don't want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi

Hasdewanshi Singh

on my behalf as well as on behalf of my Sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

•That I being legal heir of my deceased father/workman Mohindar Singh alias Mohinder Singh do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Mohindar Singh and shall compensate the company/managements from all such claims if any.

•That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

Verification:-

Deponent
Harbans Singh

It is hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom.

Verified at Ludhiana on this 16th day of June, 2023.

on behalf of
Deponent
Gursharan Singh
Advocate
16/6/2023

Deponent
Harbans Singh

Affidavit Attestation

Entry Date 16/06/2023
ID Number RVN50046673
Stamp Paper Number RD0007895803
Applicant Name HARBANS SINGH
Father/Husband Name MOHINDER SINGH
Address JAWAHAR NAGAR LDH, TEHSIL/SUBTEHSIL LUDHIANA
EAST, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type ADVOCATE
Identification No. GURSHARAN SINGH
Affidavit Type
The above person appeared and deposed before me




Executive Magistrate
Ludhiana West



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Punjab

e-Stamp

Certificate No.	: IN-PB13973707158405V
Certificate Issued Date	: 27-Jun-2023 02:44 PM
Certificate Issued By	: pbrakantu
Account Reference	: NEWIMPACC (SV)/ pb7069104/ LUDHIANA/ PB-LD
Unique Doc. Reference	: SUBIN-PBPB706910429394604828591V
Purchased by	: KUNAL MEHRA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Area of Property	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ASHA UID NO 7474 8295 6183
Second Party	: Not Applicable
Stamp Duty Paid By	: ASHA UID NO 7474 8295 6183
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)
Social Infrastructure Cess(Rs.)	: 0 (Zero)
Total Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line



M - 9814114185
3-11211

IRD 0007895292

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.e-stamp.com or using e-Stamp Mobile App of Stock Holding Corporation of India.
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3. In case of any discrepancy please inform the Competent Authority.

This Paper is Part of Stamp Value INR: 100/- E-Stamp Certificate No. IN-PB13973707158405V.

AFFIDAVIT

I, Asha (aged about 58 years) wife of Late Sh. Inderjit alias Inderjit Yadav son of Sh. Tapsi Ram, Resident of House No.B-34/621,Chander Nagar, Civil Lines, Central Post Office, Ludhiana-141001; (Aadhar Card No.7474 8295 6183), do hereby solemnly affirm and declare as under:-

1. That I am the legally wedded wife of Late Sh. Inderjit alias Inderjit Yadav (Aadhar Card No.4613 1496 8300) son of Sh.Tapsi Ram.
2. That my husband Late Sh. Inderjit alias Inderjit Yadav aged about 63 years old son of Sh. Tapsi Ram was working with M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker and was insured under ESI Act vide Insurance No.2605556157 and having Aadhar Card No. 4613 1496 8300.
3. That my husband Late Sh. Inderjit alias Inderjit Yadav had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, and he expired on same day i.e 14.3.2023 in Civil Hospital,Ludhiana.

3-11-21

4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory, fellow workers of my husband had informed me about all these facts, I also arrived at the conclusion that the employer of my husband as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.
5. That I am one of the legal heirs of my deceased husband Sh. Inderjit alias Inderjit Yadav whereas, my son's Ramesh Kumar, Umesh kumar and Dinesh kumar are also legal heirs of my late husband Inderjit alias Inderjit Yadav, They also sworn their separate affidavits in that regard. I have also one daughter namely Smt.Shashi bearing Aadhar Card No (2259 8541 9305) who is already married with Sh.Prem Kumar.
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to

311211

suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my husband as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to electrical short circuit.

7. That I have received an amount of Rs.4 Lakhs (Rupees Four Lakhs Only) vide Cheque no.004737 dated 28/06/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards ex-gratia compensation and his payable salary, bonus, amount of un-availed leaves, gratuity including all other dues; I also received this amount on behalf of my daughter Smt.Shashi bearing Aadhar Card No (2259 8541 9305) wife of Sh.Prem Kumar, so my daughter will not claim any compensation or amount from the management of M/s Ganesh Trading Corporation. I undertake that I will not file any type of case either civil, criminal or compensation or under any act as well as on behalf of my all children against the management of M/s Ganesh Trading Corporation.

3-11-21

8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agreed to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and don't want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my daughter and other family members to

3/11/21

close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I on behalf of all legal heirs of my deceased husband/workman Inderjit alias Inderjit Yadav do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my husband Inderjit alias Inderjit Yadav and shall compensate the company/managements from all such claims if any.

10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.

अरिता

Deponent

Verification:-

It is hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 30th day of June, 2023.

अरिता

Deponent

on behalf of Aekaw
son

Gursharan Singh
Advocate

Affidavit Attestation

Entry Date 30/06/2023

ID Number RVN50513407

Stamp Paper Number RD0007895292

Applicant Name ASHA

Father/Husband Name INDERJIT

Address CHANDER NAGAR, TEHSIL/SUB TEHSIL LUDHIANA CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB

Identity Type ADVOCATE

Identification No. GURSHARAN SINGH

Affidavit Type

The above person appeared and deposed before me



[Signature]
 Executive Magistrate
 Ludhiana West

[Handwritten signature]
 GURSHARAN SINGH



INDIA NON JUDICIAL
Government of Punjab

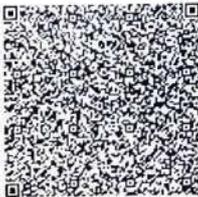
Annexure-N1

264

सत्यमेव जयते

e-Stamp

Certificate No. : IN-PB13976043002203V
 Certificate Issued Date : 27-Jun-2023 02:46 PM
 Certificate Issued By : pbrakantu
 Account Reference : NEWIMPACC (SV)/ pb7069104/ LUDHIANA/ PB-LD
 Unique Doc. Reference : SUBIN-PBPB706910429399085587492V
 Purchased by : KUNAL MEHRA
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : RAMESH KUMAR UID NO 8171 3868 8754
 Second Party : Not Applicable
 Stamp Duty Paid By : RAMESH KUMAR UID NO 8171 3868 8754
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



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7220970007

Ramesh Kumar

RD 0007895294

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Statutory Alert:

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901:001:206
RAMESH KUMAR UID NO 8171 3868 8754 RAMESH KUMAR UID NO 8171 3868 8754 RAMESH KUMAR UID NO 8171 3868 8754

AFFIDAVIT

I, Ramesh Kumar (aged about 39 years) son of Late Sh. Inderjit alias Inderjit Yadav son of Sh. Tapsi Ram, Resident of House No.B-34/621,Chander Nagar, Civil Lines, Central Post Office, Ludhiana-141001; (Aadhar Card No.8171 3868 8754), do hereby solemnly affirm and declare as under:-

1. That I am the son of Late Sh. Inderjit alias Inderjit Yadav (Aadhar Card No.4613 1496 8300) son of Sh. Tapsi Ram.
2. That my father Late Sh. Inderjit alias Inderjit Yadav aged about 63 years old son of Sh. Tapsi Ram was working with M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker and was insured under ESI Act vide Insurance No.2605556157 and having Aadhar Card No. 4613 1496 8300.
3. That my father Late Sh. Inderjit alias Inderjit Yadav had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, and he expired on same day i.e 14.3.2023 in Civil Hospital,Ludhiana.
4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory,

Ramesh Kumar

fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "Act of God, because it took place due to electric short circuit.

5. That I am one of the legal heirs of my deceased father Inderjit alias Inderjit Yadav

6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to electric short circuit.

7. That I have received an amount of Rs.1 Lakh (Rupees One Lakh Only) vide Cheque no.004738 dated 28/06/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards ex-gratia compensation and his payable salary, bonus, amount of un-availed leaves, gratuity including all other dues; I undertake

Ramesh Kumar

that I will not file any type of case either civil, criminal or compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.

8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agreed to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and don't want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my Sister and other family

Ramesh Kumar

members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Inderjit alias Inderjit Yadav do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Inderjit alias Inderjit Yadav and shall compensate the company/managements from all such claims if any.

10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.



Deponent

Verification:-

It is hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 30th day of June, 2023.

on behalf of
Deponent
Gursharan Singh
Advocate



Deponent



Affidavit Attestation

Entry Date 30/06/2023
ID Number RVN50513741
Stamp Paper Number RD0007895294
Applicant Name RAMESH KUMAR
Father/Husband Name INDERJIT
Address CHANDER NAGAR, TEHSIL/SUBTEHSIL LUDHIANA
CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type ADVOCATE
Identification No. GURSHARAN SINGH
Affidavit Type
The above person appeared and deposed before me




Executive Magistrate
Ludhiana West



सत्यमेव जयते

INDIA NON JUDICIAL
Government of Punjab

e-Stamp

Certificate No.	: IN-PB13975142612108V
Certificate Issued Date	: 27-Jun-2023 02:45 PM
Certificate Issued By	: pbrakantu
Account Reference	: NEWIMPACC (SV)/ pb7069104/ LUDHIANA/ PB-LD
Unique Doc. Reference	: SUBIN-PB706910429397589961112V
Purchased by	: KUNAL MEHRA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Area of Property	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: UMESH KUMAR UID NO 7906 8796 2624
Second Party	: Not Applicable
Stamp Duty Paid By	: UMESH KUMAR UID NO 7906 8796 2624
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)
Social Infrastructure Cess(Rs.)	: 0 (Zero)
Total Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

Om Kamesh
8288889410



IRD

0007895293

Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at www.e-stamp.com or using e-Stamp Mobile App of Stock Holding Corporation of India. The details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The State of Punjab has no liability on the basis of this certificate.
3. In case of any discrepancy, please contact the Competent Authority.

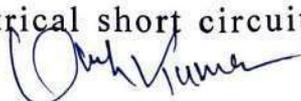
VOID VOID VOID

This Paper is Part of Stamp Value INR: 100/- E-Stamp Certificate No. IN-PB13975142612108V.

AFFIDAVIT

I, Umesh Kumar (aged about 33 years) son of Late Sh. Inderjit alias Inderjit Yadav son of Sh. Tapsi Ram, Resident of House No.B-34/621,Chander Nagar, Civil Lines, Central Post Office, Ludhiana-141001; (Aadhar Card No.7906 8796 2624), do hereby solemnly affirm and declare as under:-

1. That I am the son of Late Sh. Inderjit alias Inderjit Yadav (Aadhar Card No.4613 1496 8300) son of Sh. Tapsi Ram.
2. That my father Late Sh. Inderjit alias Inderjit Yadav aged about 63 years old son of Sh. Tapsi Ram was working with M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker and was insured under ESI Act vide Insurance No.2605556157 and having Aadhar Card No. 4613 1496 8300.
3. That my father Late Sh. Inderjit alias Inderjit Yadav had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, and he expired on same day i.e 14.3.2023 in Civil Hospital,Ludhiana.
4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory,



fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "*Act of God*", because it took place due to electric short circuit.

5. That I am one of the legal heirs of my deceased father Inderjit alias Inderjit Yadav

6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to electric short circuit.

7. That I have received an amount of Rs.1 Lakh (Rupees One Lakh Only) vide Cheque no.004739 dated 28/06/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards ex-gratia compensation and his payable salary, bonus, amount of un-

Om Kumar

availed leaves, gratuity including all other dues; I undertake that I will not file any type of case either civil, criminal or compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.

8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agreed to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and don't want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my

(Signature)
Ramesh Kumar

behalf as well as on behalf of my Sister and other family members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

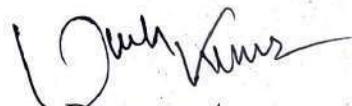
9. That I being legal heir of my deceased father/workman Inderjit alias Inderjit Yadav do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Inderjit alias Inderjit Yadav and shall compensate the company/managements from all such claims if any.

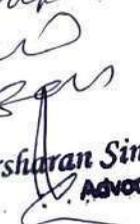
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.


Deponent

Verification:-

It is hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 30th day of June, 2023.


Deponent

an Behar Behar
Car
car

Gursharan Singh
Advocate



Affidavit Attestation

Entry Date 30/06/2023
ID Number RVN50513588
Stamp Paper Number RD0007895293
Applicant Name UMESH KUMAR
Father/Husband Name INDERJIT
Address CHANDER NAGAR, TEHSIL/SUBTEHSIL LUDHIANA
CENTRAL, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type ADVOCATE
Identification No. GURSHARAN SINGH
Affidavit Type
The above person appeared and deposed before me



Executive Magistrate
Ludhiana West



सत्यमेव जयते

INDIA NON JUDICIAL

Government of Punjab

e-Stamp

Certificate No.	: IN-PB13976826316059V
Certificate Issued Date	: 27-Jun-2023 02:47 PM
Certificate Issued By	: pbrakantu
Account Reference	: NEWIMPACC (SV)/ pb7069104/ LUDHIANA/ PB-LD
Unique Doc. Reference	: SUBIN-PBPB706910429400749377263V
Purchased by	: KUNAL MEHRA
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Area of Property	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: DINESH KUMAR UID NO 4703 7550 6971
Second Party	: Not Applicable
Stamp Duty Paid By	: DINESH KUMAR UID NO 4703 7550 6971
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)
Social Infrastructure Cess(Rs.)	: 0 (Zero)
Total Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line



Dinesh Kumar

9814114185

RD

0007895295

Statutory Alert:

The authenticity of the Stamp certificate should be verified at www.statestamp.com/ or using e-Stamp Mobile App of Stock Holding Corporation of India. The e-Stamp Certificate is available on the website / Mobile App renders it invalid. In case of any discrepancy, please inform the Competent Authority.

This Paper is Part of Stamp Value INR: 100/- E-Stamp Certificate No. IN-PB13976826316059V.

AFFIDAVIT

I, Dinesh Kumar (aged about 40 years) son of Late Sh. Inderjit alias Inderjit Yadav son of Sh. Tapsi Ram, Resident of House No.B-34/621,Chander Nagar, Civil Lines, Central Post Office, Ludhiana-141001; (Aadhar Card No.4703 7550 6971), do hereby solemnly affirm and declare as under:-

1. That I am the son of Late Sh. Inderjit alias Inderjit Yadav (Aadhar Card No.4613 1496 8300) son of Sh. Tapsi Ram.
2. That my father Late Sh. Inderjit alias Inderjit Yadav aged about 63 years old son of Sh. Tapsi Ram was working with M/s Ganesh Trading Corporation, situated at Ram Nagar, Civil Lines, Ludhiana as worker and was insured under ESI Act vide Insurance No.2605556157 and having Aadhar Card No. 4613 1496 8300.
3. That my father Late Sh. Inderjit alias Inderjit Yadav had met with an natural accident of fire took place in the factory M/s Ganesh Trading Corporation and received employment injury on 14.3.2023, and he expired on same day i.e 14.3.2023 in Civil Hospital,Ludhiana.
4. That I have enquired all the facts about the cause of fire which took place accidentally in the factory M/s Ganesh Trading Corporation due to electrical short circuit in the said factory,

Dinesh Kumar

fellow workers of my father had informed me about all these facts, I also arrived at the conclusion that the employer of my father as well as management, owners or any employee of the factory are not responsible from any angle with regard to taking place of sudden fire, the said fire is an "*Act of God*", because it took place due to electric short circuit.

5. That I am one of the legal heirs of my deceased father Inderjit alias Inderjit Yadav
6. That I also came to know that the police has got registered FIR No.0049 dated 14.3.2023, under sections 304-A IPC with P.S. Division No.8, Ludhiana against owners/management of M/s Ganesh Trading Corporation, Ludhiana due to some misunderstanding, I undertake to suffer statement in their favour so that the aforesaid FIR would be cancelled/quashed as no offence is committed by the management/owners of M/s Ganesh Trading Corporation as they are not responsible for the death of my father as well as for others, because it occurred due to act of God i.e. the fire took place in the factory of M/s Ganesh Trading Corporation due to electric short circuit.
7. That I have received an amount of Rs.1 Lakh (Rupees One Lakh Only) vide Cheque no.004740 dated 28/06/2023 drawn on HDFC Bank Ltd., The Mall, Ludhiana from the management of M/s Ganesh Trading Corporation towards ex-gratia compensation and his payable salary, bonus, amount of un-availed leaves, gratuity including all other dues; I undertake

Dinesh Kumar

that I will not file any type of case either civil, criminal or compensation or under any act as well as on behalf of my other family members against the management of M/s Ganesh Trading Corporation.

8. That nothing is due of any sort from the above said factory and its management. I hereby undertake to withdraw all the complaints and applications (if any) filed against the management as the same stands fully satisfied. I further undertake not to raise any dispute or complaint against the management. I also agreed to appear before the court and other authorities including police to give statement, to sign documents, applications, affidavits and to do all necessary acts to the effect that all my claims against above said management M/s Ganesh Trading Corporation stands fully satisfied and nothing is due against them and don't want to pursue the case against management M/s Ganesh Trading Corporation. I further undertake that I will also suffer statement before the Hon'ble National Green Tribunal, New Delhi for closing the proceedings initiated by Hon'ble National Green Tribunal, New Delhi against management M/s Ganesh Trading Corporation as I have received full and final compensation from the management. Even the management M/s Ganesh Trading Corporation is authorized to produce the copy of this affidavit before Hon'ble National Green Tribunal, New Delhi on my behalf as well as on behalf of my Sister and other family

Presh Kumar

members to close the proceedings before Hon'ble National Green Tribunal, New Delhi.

9. That I being legal heir of my deceased father/workman Inderjit alias Inderjit Yadav do hereby further undertake to indemnify the company M/s Ganesh Trading Corporation and its management from all/any claim whatsoever raised by any person claiming to be legal heir of workman i.e. my father Inderjit alias Inderjit Yadav and shall compensate the company/managements from all such claims if any.

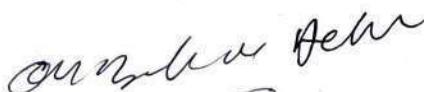
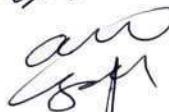
10. That the above affidavit-cum-indemnity bond executed by me after understanding the contents of the same and there is no undue influence or pressure of any kind upon me while executing this affidavit.


Deponent

Verification:-

It is hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief and nothing relevant has been concealed therefrom. Verified at Ludhiana on this 30th day of June, 2023.


Deponent



Gursharan Singh
Advocate

Affidavit Attestation

Entry Date	30/06/2023
ID Number	RVN50513631
Stamp Paper Number	RD0007895295
Applicant Name	DINESH KUMAR
Father/Husband Name	inderjit
Address	B-34-621 CHANDER NAGAR LUDHIANA, TEHSIL/SUBTEHSIL LUDHIANA WEST, DISTRICT LUDHIANA, STATE PUNJAB
Identity Type	ADVOCATE
Identification No.	GURSHARAN SINGH
Affidavit Type	
The above person appeared and deposed before me	



Executive Magistrate
Ludhiana West



Annexure-O



User Login: Krishna Kumari

Wednesday, June 21, 2023 3:17:58 PM



- My Work
- Registration
- Benefits
- Revenue
- Recovery
- Others

Ledger Sheet

* Number in bracket is a duplicate IP number.

1. DCIC issued on: -		Insurance Number: 2607621891	Name: RAVINDER CHOPRA
2. Certification of ESB & Rate: NA NA		Employer's Code No.: 26000254190000101	Marital Status: Unmarried
3. PDB entitlement & Rate: NA NA		Branch Office: BO - Partap Chowk	Gender: Male
Father's/Husband's Name: Default Name			
Present Address: default address, Add 2, Add3, Ludhiana, Punjab, 685585			

ClaimID	Benefit Type	Claim From Date	Claim To Date	No of days Paid	Daily Rate of Benefit(Rs)	Amount Payable (Rs)	Whether Paid By F& A	Remarks	PaymentDoc	PDF Signed
24386190	Funeral Expenses	From 14/03/2023	To 14/03/2023	0	0	15000	Approved	Remarks	<input type="button" value="Print"/>	No

Export To PDF Cancel



कर्मचारी राज्य बीमा विभाग
(एम् एस ई सी कॉर्पोरेशन, भारत सरकार)
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)



राज्य अधीन कार्यालय
एम् एस ई सी 2023, भा-2, अटल नगर
एम् एस ई सी, लुधियाना-141010
State Regional Office
SCF 2023, Phase 2, Atal Nagar
Fazal Park, Ludhiana-141010
Tel: 0181-2670808, E-mail: esic.ludhiana@esic.gov.in
दिनांक: 03.07.2023

संख्या: सी.बी./हित./सुनु/संख्या/2614561742

सेवा में

Smt. Kamlesh Kumari,
W/o Lt. Sh. Gulshan Kumar,
H.No. B-2/707 Chhumi Mohalla,
Central Post Office, Ludhiana-141008.

विषय: एम् एस ई Gulshan Kumar बीमा संख्या- 2614561742 का आवृत्त हितलाभ मामला।
महोदय/महोदय,

यह सूचित किया जाता है कि आपके पुत्र/पुत्री/पति/पत्नी की सुनु के आवृत्त हितलाभ की राशि को इस कार्यालय द्वारा स्वीकार कर लिया गया है। अतः आप दिनांक 05.04.2023 से निम्नानुसार प्रायिक के नाम के जारी दिखवाई गयी दर से आवृत्त हितलाभ पाने के हकदार है -

क्रमांक	आवृत्त का नाम	स्व से संबंध	आयु	आवृत्त हितलाभ की दैनिक दर	जब तक हितलाभ के पात्र है
1	Kamlesh Kumari	Wife	1952	279/-	Till death or remarriage

आपसे निवेदन है कि आप प्रबंधक, शाखा कार्यालय, गिल रोड, लुधियाना से सम्बन्धित हितलाभ प्राप्त करने के लिए अपने पहचान तथा जीवित रहने का प्रमाणपत्र सहित संपर्क करें।

महोदय

(Signature)
03/07/23
कृते उप निदेशक(हित.)

शाखा प्रबंधक, शाखा कार्यालय, गिल रोड, लुधियाना को सूचना व आवश्यक कार्रवाई हेतु। इस मामले में अस्थायी अंपगता हितलाभ दर 465/- रु. प्रतिदिन है तथा आवृत्त हितलाभ दिनांक 05.04.2023 से देय है। पत्राचार करते समय डी.बी. कार्ड संख्या 26/693 का उल्लेख अवश्य करें।

कृते उप निदेशक(हित.)

कर्मचारी राज्य बीमा निगम

(एच एच डी/एच एच डी/एच एच डी/एच एच डी)

Employees' State Insurance Corporation

(Ministry of Labour & Employment, Govt. of India)

उप क्षेत्रीय कार्यालय
एम सी एच-22/23, फेज-2, अरबन एस्टेट
फोकल प्वाइंट, लुधियाना-141010

Sub Regional Office

SCF-22/23, Phase-2, Urban Estate

Focal Point, Ludhiana-141010

Tel.-0161-2070536, E-mail-sro-ludhiana@esic.nic.in

संख्या: पी.बी./हित./मृत्यु मामला/2607647957/123

दिनांक-11.05.2023
15/05/23

सेवा में

Smt. Kamla Devi w/o Lt. Sh. Mahinder Singh,
House No 3229, Street No 13,
Near Balmiki Colony, Ludhiana 141001.विषय: स्व. Sh. Mahinder Singh बीमा संख्या- 2607647957 का आश्रित हितलाम मामला ।
नहोदय/महोदया,

यह सूचित किया जाता है कि आपके पुत्र/पति की मृत्यु के आश्रित हितलाम की मांग को इस कार्यालय द्वारा स्वीकार कर लिया गया है । अतः आप दिनांक 15.03.2023 से निम्नानुसार प्रत्येक के नाम के मांगे दिखाई

गयी दर से आश्रित हितलाम पाने के हकदार है :-

क्रमांक	आश्रित का नाम	स्व. से संबंध	आयु	आश्रित हितलाम की दैनिक दर	जब तक हितलाम के पात्र है
1	Kamla Devi	wife	01.01.1959	274.8/-	Till death or re-marriage

आपसे निवेदन है कि आप प्रबंधक, शाखा कार्यालय, गिल रोड लुधियाना से उपरोक्त हितलाम प्राप्त करने के लिए अपने पहचान तथा जीवित रहने का प्रमाणपत्र सहित संपर्क करें ।

भवदीय
12/5/23
उप निदेशक(हित.)

शाखा प्रबंधक, शाखा कार्यालय, गिल रोड लुधियाना को सूचना व आवश्यक कार्रवाई हेतु । इस मामले में अस्थाई अंपगता हितलाम दर 458/- रु. प्रतिदिन है तथा आश्रित हितलाम दिनांक 15.03.2023 से किया गया है । पत्राचार करते समय डी.पी. नंबर संख्या 26/686 का उल्लेख अवश्य करें ।

उप निदेशक(हित.)

36
24/4/23संतोडा
24/4/23

कर्मचारी राज्य बीमा निगम
(श्रम एवं रोजगार मंत्रालय, भारत सरकार)
Employees' State Insurance Corporation
(Ministry of Labour & Employment, Govt. of India)



उप क्षेत्रीय कार्यालय
एस.सी.एफ-22/23, फेस-2, अरबन एस्टेट
फोकल प्वाइंट, लुधियाना-141010

Sub Regional Office
SCF-22/23, Phase-2, Urban Estate
Focal Point, Ludhiana-141010

Tel.-0161-2670838, E-mail:sro-ludhiana@esic.nic.in

संख्या: पी.बी./हित./मृत्यु मामला/2605556157/200

दिनांक-18.04.2023

सेवा में,

Smt. Asha w/o Lt. Sh. Inderjit Yadav,
B-34/621, Chander Nagar,
Civil Lines, Ludhiana.

विषय: स्व. Sh. Inderjit Yadav बीमा संख्या- 2605556157 का आश्रित हितलाम मामला ।
महोदय/महोदया,

यह सूचित किया जाता है कि आपके पुत्र/पति की मृत्यु के आश्रित हितलाम की मांग को इस कार्यालय द्वारा स्वीकार कर लिया गया है । अतः आप दिनांक 15.03.2023 से निम्नानुसार प्रत्येक के नाम के आगे दिखाई गयी दर से आश्रित हितलाम पाने के हकदार हैं :-

क्रमांक	आश्रित का नाम	स्व. से संबंध	आयु	आश्रित हितलाम की दैनिक दर	जब तक हितलाम के पात्र हैं
1	Asha	wife	01.01.1965	283.8/-	Till death or re-marriage

आपसे निवेदन है कि आप प्रबंधक, शाखा कार्यालय, गिल रोड़ लुधियाना से उपरोक्त हितलाम प्राप्त करने के लिए अपने पहचान तथा जीवित रहने का प्रमाणपत्र सहित संपर्क करें ।

DB 33
36

भवदीय

उप निदेशक(हित.)

शाखा प्रबंधक, शाखा कार्यालय, गिल रोड़ लुधियाना को सूचना व आवश्यक कार्रवाई हेतु । इस मामले में अस्थायी अंपगता हितलाम दर 473/- रु. प्रतिदिन है तथा आश्रित हितलाम दिनांक 15.03.2023 से किया गया है ।

पत्राचार करते समय डी.बी कार्ड संख्या 26/679 का उल्लेख अवश्य करें ।

उप निदेशक(हित.)



Scheme- III

Punjab Labour Welfare Board
EX-Gratia Scheme

Application Form

RegNumber: 260523442696

1. Employee Name *	GULSHAN KUMAR
2. Employee Mobile *	9478296602
3. Employee Aadhar *	884782320469
4. Father/Husband Name	HARI CHAND
5. Factory Name	Ganesh Trading Corporation
6. 6. Factory Address	RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana, RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana
7. Date of Joining of service	Mar 13, 2023
8. Type of Tragedy	Accidental Death
9. Claimants Name	KAMLESH KUMARI
10. Relation with Worker	Wife
11. Claimants Aadhaar	766369110434
12. Date of death	Apr 4, 2023
13. Claimant Name of Bank*	HDFC BANK LTD
14. Claimant Branch Name*	SCO16-17 FORTUNE CHAMBERS FEROZE GANDHI MARKET LUDHIANA
15. Claimant Account Number*	50100323470967
16. Claimant IFSC No*	HDFC0000634

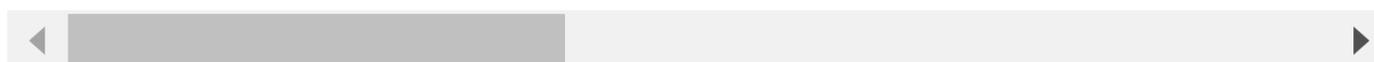
Attachments

Claimants Aadhaar Attacment	Download
Cancelled Cheque/passbook of Claimant	Download
Undertaking by dependents	Download
Death Certificate	Download
Proof of Accident Death(copy of FIR/Postmortem report))	Download

Industry Detail



FileNo	Establishment Name & Address	Name Mobile Number Email	Labour Insp Circle	Amount
20170217620	Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	VIPINKUMAR MEHRA 9356044919 gtc1974@live.in	Ludhiana-4 Grade-II, 7837104774, hardevsingh0121@gmail.com	65600



Contribution Detail

Financial Year	Month	Time Slot	Amount	Date
2022-2023	MAR-25	October-March	2650	May 9 2023

Employee Applied Scheme Detail

Scheme Ref No Circle	Emp Name Mobile Acc.Number AadharNo DoJ	TokenNumber Est Owner Name Establishment & Address	Scheme Name Apply Date	View
260523408617 Ludhiana-4 Grade-II	GULSHAN KUMAR 9478296602 0130100010544 884782320469 Mar 13 2023	20170217620 VIPINKUMAR MEHRA Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	Funeral/Cremation expenses Jun 26 2023 Pending at Bank	VIEW

Employee Offline Benefit During (2017,18,19)

Employee Name Claimant Name (Gender) (Class)	Account No IFSC Code Bank Name	Amount	Establishment	Scheme Name	ReleaseDate RTGS No
---	--------------------------------------	--------	---------------	-------------	------------------------

Amount Detail

Scheme	Payee Name Account No	Bank IFSC code	Amount	Trage
EX-Gratia	KAMLESH KUMARI 50100323470967	HDFC BANK LTD HDFC0000634	200000	Ac



Noting

Objection raised by **Naresh Garg (Labour Inspector)**, on Date: 26 Jun 2023

Upload fir copy, cacle check which shows who's account it is, postmartem if any etc

Remarks raised by **Applicant**, on Date: 27 Jun 2023

Objection Resolved FIR COPY AND BANK PASSBOOK ULOADED

Remarks raised by **Naresh GargNaresh Garg (Labour Inspector)**, on Date: 28 Jun 2023

Approved on the basis of documents attached

Remarks raised by **Sarabjot SidhuSarabjot Sidhu (Assistant Labour Commissioner)**, on Date: 28 Jun 2023

as recommended by inspector.

Remarks raised by **Harsharan KaurHarsharan Kaur (Dealing Hand)**, on Date: 30 Jun 2023

Checked and Verified.

Remarks raised by **Narinderpal Singh (Assistant welfare commissioner)**, on Date: 04 Jul 2023

OK

GENERATE PDF

BACK



Scheme- III

Punjab Labour Welfare Board

EX-Gratia Scheme

Application Form

RegNumber: 170523951638

1. Employee Name *	MOHINDAR SINGH
2. Employee Mobile *	0000000000
3. Employee Aadhar *	929693012592
4. Father/Husband Name	TILU RAM
5. Factory Name	Ganesh Trading Corporation
6. 6. Factory Address	RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana, RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana
7. Date of Joining of service	Jan 1, 2004
8. Type of Tragedy	Accidental Death
9. Claimants Name	KAMLA DEVI
10. Relation with Worker	Wife
11. Claimants Aadhaar	275380978333
12. Date of death	Mar 14, 2023
13. Claimant Name of Bank*	PUNJAB NATIONAL BANK
14. Claimant Branch Name*	BUS STAND ROAD NEAR ESI HOSPITAL
15. Claimant Account Number*	9841000100038174
16. Claimant IFSC No*	PUNB0984100

Attachments

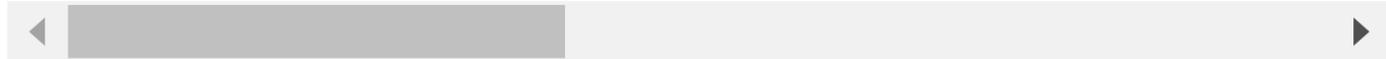
Claimants Aadhaar Attacment	Download
Cancelled Cheque/passbook of Claimant	Download
Undertaking by dependents	Download
Death Certificate	Download
Proof of Accident Death(copy of FIR/Postmortem report))	Download

Industry Detail





FileNo	Establishment Name & Address	Name Mobile Number Email	Labour Insp Circle	Amount
20170217620	Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	VIPINKUMAR MEHRA 9356044919 gtc1974@live.in	Ludhiana-4 Grade-II, 7837104774, hardevsingh0121@gmail.com	65600



Contribution Detail

Financial Year	Month	Time Slot	Amount	Date
2022-2023	APR-25, MAY-25, JUN-25, JUL-25, AUG-25, SEP-25	April-September	2825	Oct 15 2022
2022-2023	OCT-25, NOV-25, DEC-25, JAN-25, FEB-25, MAR-25	October-March	2650	May 9 2023

Employee Applied Scheme Detail

Scheme Ref No Circle	Emp Name Mobile Acc.Number AadharNo DoJ	TokenNumber Est Owner Name Establishment & Address	Scheme Name Apply Date	View
170523758113 Ludhiana-4 Grade-II	MOHINDAR SINGH 9356044919 650210110004609 929693012592 Jan 1 2004	20170217620 VIPINKUMAR MEHRA Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	Funeral/Cremation expenses Jun 17 2023 Pending at Bank	VIEW

Employee Offline Benefit During (2017,18,19)

Employee Name Claimant Name (Gender) (Class)	Account No IFSC Code Bank Name	Amount	Establishment	Scheme Name	ReleaseDate RTGS No
--	--------------------------------	--------	---------------	-------------	---------------------

Amount Detail

Scheme	Payee Name Account No	Bank IFSC code	Amount	Trage
--------	-----------------------	----------------	--------	-------



EX-
Gratia

KAMLA DEVI

PUNJAB
NATIONAL
BANK

200000

A

9841000100038174

PUNB0984100

Noting

Objection raised by **Naresh Garg (Labour Inspector)**, on Date: 20 Jun 2023

Understanding by dependent not attached

Remarks raised by **Applicant**, on Date: 22 Jun 2023

Objection Resolved, the undertaking from legal heirs attached.

Remarks raised by **Naresh Garg Naresh Garg (Labour Inspector)**, on Date: 22 Jun 2023

Approved on the basis of the documents attached

Remarks raised by **Sarabjot Sidhu Sarabjot Sidhu (Assistant Labour Commissioner)**, on Date: 22 Jun 2023

As recommended by Inspector.

Remarks raised by **Narinderpal Singh (Assistant welfare commissioner)**, on Date: 23 Jun 2023

OK

Objection raised by **Seema Rani (Dealing Hand)**, on Date: 23 Jun 2023

pls upload copy of FIR report and Postmortem report.

Remarks raised by **Applicant**, on Date: 23 Jun 2023

Objection Resolved Aadhaar card/ Bank details/ Affidavit of claimant Death certificate of worker FIR and postmortem attached in single pdf attached.

Remarks raised by **Naresh Garg Naresh Garg (Labour Inspector)**, on Date: 23 Jun 2023

GENERATE PDF

BACK





Scheme- III

Punjab Labour Welfare Board
EX-Gratia Scheme

Application Form

RegNumber: 100423062902

1. Employee Name *	INDERJIT
2. Employee Mobile *	9888821787
3. Employee Aadhar *	461314968300
4. Father/Husband Name	TAPSI RAM
5. Factory Name	Ganesh Trading Corporation
6. 6. Factory Address	RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana, RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana
7. Date of Joining of service	Jan 18, 1995
8. Type of Tragedy	Accidental Death
9. Claimants Name	ASHA
10. Relation with Worker	Wife
11. Claimants Aadhaar	747482956183
12. Date of death	Mar 14, 2023
13. Claimant Name of Bank*	INDIAN OVERSEAS BANK
14. Claimant Branch Name*	SCO-51, GROUND FLOOR SHOPPING COMPLEX RISHI NAGAR
15. Claimant Account Number*	189801000004048
16. Claimant IFSC No*	IOBA0001898

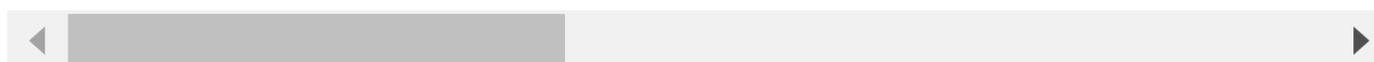
Attachments

Claimants Aadhaar Attacment	Download
Cancelled Cheque/passbook of Claimant	Download
Undertaking by dependents	Download
Death Certificate	Download
Proof of Accident Death(copy of FIR/Postmortem report))	Download

Industry Detail



FileNo	Establishment Name & Address	Name Mobile Number Email	Labour Insp Circle	Amount
20170217620	Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	VIPINKUMAR MEHRA 9356044919 gtc1974@live.in	Ludhiana-4 Grade-II, 7837104774, hardevsingh0121@gmail.com	65600



Contribution Detail

Financial Year	Month	Time Slot	Amount	Date
2021-2022	APR-25, MAY-25, JUN-25, JUL-25, AUG-25, SEP-25	April-September	2750	Dec 21 2021
2021-2022	OCT-25, NOV-25, DEC-25, JAN-25, FEB-25, MAR-25	October-March	2750	Apr 16 2022
2022-2023	APR-25, MAY-25, JUN-25, JUL-25, AUG-25, SEP-25	April-September	2825	Oct 15 2022
2022-2023	OCT-25, NOV-25, DEC-25, JAN-25, FEB-25, MAR-25	October-March	2650	May 9 2023

Employee Applied Scheme Detail

Scheme Ref No Circle	Emp Name Mobile Acc.Number AadharNo DoJ	TokenNumber Est Owner Name Establishment & Address	Scheme Name Apply Date	View
100423856117 Ludhiana-4 Grade-II	INDERJIT 9888821787 82510100000244 461314968300 Jan 18 1995	20170217620 VIPINKUMAR MEHRA Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	Funeral/Cremation expenses May 10 2023 Pending at Bank	VIEW

Employee Offline Benefit During (2017,18,19)

Employee Name Claimant Name (Gender) (Class)	Account No IFSC Code Bank Name	Amount	Establishment	Scheme Name	ReleaseDate RTGS No
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Amount Detail

Scheme	Payee Name Account No	Bank IFSC code	Amount	Trage
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EX-Gratia	ASHA	INDIAN OVERSEAS BANK	200000	Ac
	189801000004048	IOBA0001898		

Noting

Remarks raised by **Naresh Garg**Naresh Garg (Labour Inspector), on Date: 20 Jun 2023

Approved on the basis of the documents attached and this document is not valid for legal and mortgage purpose

Remarks raised by **Sarabjot Sidhu**Sarabjot Sidhu (Assistant Labour Commissioner), on Date: 22 Jun 2023

As recommended by Inspector.

Remarks raised by **Narinderpal Singh** (Assistant welfare commissioner), on Date: 23 Jun 2023

OK

Objection raised by **Seema Rani** (Dealing Hand), on Date: 23 Jun 2023

Pls Upload copy of FIR report and Postmortem report in Accident Death.

Remarks raised by **Applicant**, on Date: 23 Jun 2023

Objection Resolved

Remarks raised by **Naresh Garg**Naresh Garg (Labour Inspector), on Date: 23 Jun 2023

Approved on the basis of the documents attached

Remarks raised by **Seema Rani**Seema Rani (Dealing Hand), on Date: 23 Jun 2023

Documents are complete.

Remarks raised by **Vinod Kumar** (ACFA), on Date: 26 Jun 2023

GENERATE PDF

BACK





Scheme- IV

Punjab Labour Welfare Board
Funeral/Cremation expenses

Application Form

RegNumber: 260523408617

1. Employee Name *	GULSHAN KUMAR
2. Employee Mobile *	9478296602
3. Employee Aadhar *	884782320469
4. Father/Husband Name	HARI CHAND
5. Factory Name	Ganesh Trading Corporation
6. Factory Address	RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana, RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana
7. Date of Joining of service	Mar 13, 2023
8. Select Apply for	Apply for family member
9. Relation with Worker	Wife
10. Claimant Name	KAMLESH KUMARI
11. Claimant Aadhaar	766369110434
12. Claimant Name of Bank*	HDFC BANK LTD
13. Claimant Branch Name*	SCO16-17, FORTUNE CHAMBERS FEROZE GANDHI MARKET LUDHIANA
14. Claimant Account Number*	50100323470967
15. Claimant IFSC No*	HDFC0000634
16. Name of Bank*	Bank of Baroda
17. Branch Name*	CLOCK TOWER LUDHIANA
18. Account Number*	0130100010544
19. IFSC No*	BARBOLUDHIA

Attachements

Cancelled Cheque/Passbook of
Claimant[Download](#)Certificate from the Worker
Factory/Agency[Download](#)

18. Death Certificate

[Download](#)

Cancelled Cheque/Passbook

[Download](#)

Industry Detail

FileNo	Establishment Name & Address	Name Mobile Number Email	Labour Insp Circle	Amount
20170217620	Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	VIPINKUMAR MEHRA 9356044919 gtc1974@live.in	Ludhiana-4 Grade-II, 7837104774, hardevsingh0121@gmail.com	65600

Contribution Detail

Financial Year	Month	Time Slot	Amount	Date
2022-2023	MAR-25	October-March	2650	May 9 2023

Employee Applied Scheme Detail

Scheme Ref No Circle	Emp Name Mobile Acc.Number AadharNo DoJ	TokenNumber Est Owner Name Establishment & Address	Scheme Name Apply Date	View
260523442696 Ludhiana-4 Grade-II	GULSHAN KUMAR 9478296602 0130100010544 884782320469 Mar 13 2023	20170217620 VIPINKUMAR MEHRA Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	EX-Gratia Scheme Jun 26 2023 Pending at Bank	VIEW

Employee Offline Benefit During (2017,18,19)

Employee Name Claimant Name (Gender) (Class)	Account No IFSC Code Bank Name	Amount	Establishment	Scheme Name	ReleaseDate RTGS No
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Amount Detail

Scheme	Payee Name Account No	Bank IFSC code	Amount	Rela with Worl
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Funeral
Cremation

KAMLESH
KUMARI

HDFC BANK
LTD

20000

50100323470967

HDFC0000634

Noting

Objection raised by **Naresh Garg (Labour Inspector)**, on Date: 26 Jun 2023

Upload fir copy, cancel check which shows who's account it is, postmortem if any etc and Certificate from the Worker Factory/Agency

Remarks raised by **Applicant**, on Date: 27 Jun 2023

Objection Resolved FIR copy, Bank Passbook and Clarification by Factory of LWF deposited uploaded

Remarks raised by **Naresh Garg Naresh Garg (Labour Inspector)**, on Date: 28 Jun 2023

Approved on the basis of the documents attached

Remarks raised by **Sarabjot Sidhu Sarabjot Sidhu (Assistant Labour Commissioner)**, on Date: 28 Jun 2023

As recommended by Inspector.

Remarks raised by **Jaspreet Kaur Jaspreet Kaur (Dealing Hand)**, on Date: 30 Jun 2023

Checked and verified

Remarks raised by **Narinderpal Singh (Assistant welfare commissioner)**, on Date: 04 Jul 2023

OK

GENERATE PDF

BACK





Scheme- IV

Punjab Labour Welfare Board
Funeral/Cremation expenses

Application Form

RegNumber: 170523758113

1. Employee Name *	MOHINDAR SINGH
2. Employee Mobile *	0000000000
3. Employee Aadhar *	929693012592
4. Father/Husband Name	TILU RAM
5. Factory Name	Ganesh Trading Corporation
6. Factory Address	RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana, RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana
7. Date of Joining of service	Jan 1, 2004
8. Select Apply for	Apply for family member
9. Relation with Worker	Wife
10. Claimant Name	KAMLA DEVI
11. Claimant Aadhaar	275380978333
12. Claimant Name of Bank*	PUNJAB NATIONAL BANK
13. Claimant Branch Name*	BUS STAND ROAD, NEAR ESI HOSPITAL
14. Claimant Account Number*	9841000100038174
15. Claimant IFSC No*	PUNB0984100
16. Name of Bank*	Bank of India
17. Branch Name*	Ludhiana
18. Account Number*	650210110004609
19. IFSC No*	BKID0006502

Attachments

Cancelled Cheque/Passbook of Claimant [Download](#)

Certificate from the Worker Factory/Agency [Download](#)

18. Death Certificate [Download](#)



Cancelled Cheque/Passbook

[Download](#)

Industry Detail

FileNo	Establishment Name & Address	Name Mobile Number Email	Labour Insp Circle	Amount
20170217620	Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	VIPINKUMAR MEHRA 9356044919 gtc1974@live.in	Ludhiana-4 Grade-II, 7837104774, hardevsingh0121@gmail.com	65600

Contribution Detail

Financial Year	Month	Time Slot	Amount	Date
2022-2023	APR-25, MAY-25, JUN-25, JUL-25, AUG-25, SEP-25	April-September	2825	Oct 15 2022
2022-2023	OCT-25, NOV-25, DEC-25, JAN-25, FEB-25, MAR-25	October-March	2650	May 9 2023

Employee Applied Scheme Detail

Scheme Ref No Circle	Emp Name Mobile Acc.Number AadharNo DoJ	TokenNumber Est Owner Name Establishment & Address	Scheme Name Apply Date	View
170523951638 Ludhiana-4 Grade-II	MOHINDAR SINGH 9356044919 650210110004609 929693012592 Jan 1 2004	20170217620 VIPINKUMAR MEHRA Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	EX-Gratia Scheme Jun 17 2023 Pending at Bank	VIEW

Employee Offline Benefit During (2017,18,19)

Employee Name Claimant Name (Gender) (Class)	Account No IFSC Code Bank Name	Amount	Establishment	Scheme Name	ReleaseDate RTGS No
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Amount Detail

Scheme	Payee Name Account No	Bank IFSC code	Amount	Relc with Woi
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Funeral
Cremation

KAMLA DEVI

9841000100038174

PUNJAB
NATIONAL
BANK

PUNB0984100

20000

Noting

Objection raised by **Naresh Garg (Labour Inspector)**, on Date: 20 Jun 2023

Upload document as per requirement

Remarks raised by **Applicant**, on Date: 22 Jun 2023

Objection Resolved, undertaking from legal heirs uploaded

Remarks raised by **Naresh Garg Naresh Garg (Labour Inspector)**, on Date: 22 Jun 2023

Approved on the basis of the documents attached

Remarks raised by **Sarabjot Sidhu Sarabjot Sidhu (Assistant Labour Commissioner)**, on Date: 22 Jun 2023

As recommended by Inspector.

Remarks raised by **Narinderpal Singh (Assistant welfare commissioner)**, on Date: 23 Jun 2023

OK

Remarks raised by **Jaspreet Kaur Jaspreet Kaur (Dealing Hand)**, on Date: 23 Jun 2023

checked and verified

Remarks raised by **Vinod Kumar (ACFA)**, on Date: 26 Jun 2023

Verified

GENERATE PDF

BACK





Scheme- III

Punjab Labour Welfare Board
EX-Gratia Scheme

Application Form

RegNumber: 100423062902

1. Employee Name *	INDERJIT
2. Employee Mobile *	9888821787
3. Employee Aadhar *	461314968300
4. Father/Husband Name	TAPSI RAM
5. Factory Name	Ganesh Trading Corporation
6. 6. Factory Address	RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana, RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana
7. Date of Joining of service	Jan 18, 1995
8. Type of Tragedy	Accidental Death
9. Claimants Name	ASHA
10. Relation with Worker	Wife
11. Claimants Aadhaar	747482956183
12. Date of death	Mar 14, 2023
13. Claimant Name of Bank*	INDIAN OVERSEAS BANK
14. Claimant Branch Name*	SCO-51, GROUND FLOOR SHOPPING COMPLEX RISHI NAGAR
15. Claimant Account Number*	189801000004048
16. Claimant IFSC No*	IOBA0001898

Attachments

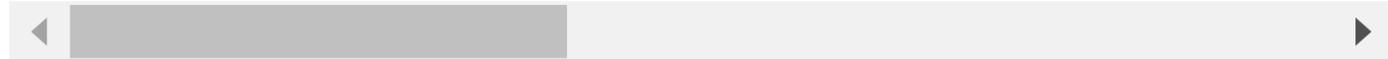
Claimants Aadhaar Attacment	Download
Cancelled Cheque/passbook of Claimant	Download
Undertaking by dependents	Download
Death Certificate	Download
Proof of Accident Death(copy of FIR/Postmortem report))	Download

Industry Detail





FileNo	Establishment Name & Address	Name Mobile Number Email	Labour Insp Circle	Amount
20170217620	Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	VIPINKUMAR MEHRA 9356044919 gtc1974@live.in	Ludhiana-4 Grade-II, 7837104774, hardevsingh0121@gmail.com	65600



Contribution Detail

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2021-2022	OCT-25, NOV-25, DEC-25, JAN-25, FEB-25, MAR-25	October-March	2750	Apr 16 2022
2022-2023	APR-25, MAY-25, JUN-25, JUL-25, AUG-25, SEP-25	April-September	2825	Oct 15 2022
2022-2023	OCT-25, NOV-25, DEC-25, JAN-25, FEB-25, MAR-25	October-March	2650	May 9 2023

Employee Applied Scheme Detail

Scheme Ref No Circle	Emp Name Mobile Acc.Number AadharNo DoJ	TokenNumber Est Owner Name Establishment & Address	Scheme Name Apply Date	View
100423856117 Ludhiana-4 Grade-II	INDERJIT 9888821787 82510100000244 461314968300 Jan 18 1995	20170217620 VIPINKUMAR MEHRA Ganesh Trading Corporation RAM NAGAR, CIVIL LINES, LUDHIANA, Ludhiana West, Ludhiana	Funeral/Cremation expenses May 10 2023 Pending at Bank	VIEW

Employee Offline Benefit During (2017,18,19)

Employee Name Claimant Name (Gender) (Class)	Account No IFSC Code Bank Name	Amount	Establishment	Scheme Name	ReleaseDate RTGS No
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Amount Detail

Scheme	Payee Name Account No	Bank IFSC code	Amount	Trage
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EX-Gratia	ASHA	INDIAN OVERSEAS BANK	200000	Ac
	189801000004048	IOBA0001898		

Noting

Remarks raised by **Naresh Garg Naresh Garg (Labour Inspector)**, on Date: 20 Jun 2023

Approved on the basis of the documents attached and this document is not valid for legal and mortgage purpose

Remarks raised by **Sarabjot Sidhu Sarabjot Sidhu (Assistant Labour Commissioner)**, on Date: 22 Jun 2023

As recommended by Inspector.

Remarks raised by **Narinderpal Singh (Assistant welfare commissioner)**, on Date: 23 Jun 2023

OK

Objection raised by **Seema Rani (Dealing Hand)**, on Date: 23 Jun 2023

Pls Upload copy of FIR report and Postmortem report in Accident Death.

Remarks raised by **Applicant**, on Date: 23 Jun 2023

Objection Resolved

Remarks raised by **Naresh Garg Naresh Garg (Labour Inspector)**, on Date: 23 Jun 2023

Approved on the basis of the documents attached

Remarks raised by **Seema Rani Seema Rani (Dealing Hand)**, on Date: 23 Jun 2023

Documents are complete.

Remarks raised by **Vinod Kumar (ACFA)**, on Date: 26 Jun 2023

GENERATE PDF

BACK



GANESH TRADING CORPORATION

HIGH CLASS HOSIERY MANUFACTURERS
Specialists in : WOOLLEN HOSIERY KNITWEARS

RAM NAGAR,
CIVIL LINES,
LUDHIANA-141001.

Ref. No. Ref. No. _____
Date: 30.06.2023

Dated _____

To

The Assistant Labour Commissioner
Circle-4
Gill Road, Ludhiana.

In Ref. Notice No. 1121 dated 28.04.2023 of ALC-4, Ludhiana

Subject: Details of One-Time Compensation paid to deceased employees

Respected Sir,

This is in continuation to our letter dated 08.05.2023 and 26.06.2023 giving details of one-time compensation paid to legal heirs of four employees.

It is further submitted that we have paid One-time settlement/Compensation to all the employees, including the legal heirs of Inderjit Yadav, as per the details below:

S.No	Employee Name	One-Time Compensation/ Settlement	Paid to	Mode of Payment
1.	Ravinder Chopra aka Ravinder Kumar S/o Sh. Tarsem Lal (deceased)	Rs. 6,00,000/-	Gaurav Chopra S/o Sh. Ravinder Chopra	Vide two separate cheques, i.e., cheque No. 004623 dated 30.03.2023 of Rs. 4,00,000/- and another cheque No. 004669 dated 26.04.2023 of Rs. 2,00,000/- both cheques drawn on HDFC Bank, The Mall, Ludhiana.
2.	Gulshan aka Gulshan Kumar S/o Sh. Hari Chand (deceased)	Rs. 8,00,000/-	1. Kamlesh Kumari W/o Sh. Gulshan Kumar paid Rs. 4,00,000/- 2. Gagan Oberoi S/o Sh. Gulshan Kumar paid Rs. 2,00,000/- 3. Naresh Kumar S/o Sh.	Cheque no. 004665 dated 24/04/2023 Cheque no. 004662 dated 24/04/2023

GANESH TRADING CORPORATION

HIGH CLASS HOSIERY MANUFACTURERS
Specialists in : WOOLLEN HOSIERY KNITWEARS

Ref. No.			Gulshan Kumar paid Rs. 2,00,000/- Remarks: Management incurred a sum of Rs. 4.50 Lakhs (approx) towards his medical expenses but his family took his discharge against medical advice [DAMA].	RAM NAGAR, CIVIL LINES, LUDHIANA-141001. Cheque no. 004664 dated 24/04/2023 Dated _____ All cheques drawn on HDFC Bank, The Mall, Ludhiana.
3.	Ashwani Kumar S/o Sh. Karamvir (injured)	Rs. 2,50,000/-	Sh. Ashwani Kumar (now fit) Remarks: Management incurred a sum of Rs. 94,000/- (approx.) towards his medical expenses and paid a sum of Rs. 30,000/- towards his diet and medicines.	Cheque No. 004644 dated 10.04.2023 drawn on HDFC Bank, The Mall, Ludhiana.
4.	Mohinder Singh S/o Sh. Telu Ram (deceased)	Rs. 6,00,000/-	1. Kamla Devi W/o Sh. Mohindar Singh given a sum of Rs. 4,00,000/- 2. Harbans Singh S/o Sh. Mohindar Singh given a sum of Rs. 2,00,000/-	Cheque no. 004730 dated 16/06/2023 Cheque no. 004731 dated 16/06/2023 Both cheques drawn on HDFC Bank, The Mall, Ludhiana.
5.	Inderjit Yadav S/o Sh. Tapsi Ram (deceased)	Rs. 7,00,000/-	1.Asha W/O SH. Inderjit given a sum of Rs.4,00,000/- 2.Ramesh Kumar S/O Inderjit given a sum of Rs 1.00,000/- 3.Dinesh Kumar S/O Inderjit given a sum of Rs.1,00,000/- 4.Umesh Kumar S/O	Cheque no. 004737 dated 28/06/2023 Cheque no. 004738 dated 28/06/2023 Cheque no. 004740 dated 28/06/2023 Cheque no.004739

GANESH TRADING CORPORATION

HIGH CLASS HOSIERY MANUFACTURERS

Specialists in : WOOLLEN HOSIERY KNITWEARS

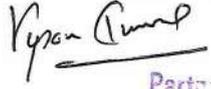
Ref. No.			Inderjit given a sum of Rs.1,00,000/-	dated 28/06/2023 SAINI NAGAR, CIVIL LINES, LUDHIANA-141001. All cheques drawn on HDFC Bank, The Mall, Ludhiana.
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Photocopies of cheque(s) and Aadhar cards along with the Affidavits executed by legal heirs of employees are attached for your record, please.

We hope that you will find the above submissions in order.

Thanking you.

Yours sincerely

For Ganesh Trading Corporation

 Partner

HDFC BANK

C L A S S I C

Plot B19 65 SE THE MALL LGF 1, 1ST MALL
LUDHIANA, LUDHIANA-141001, PUNJAB
RTGS / NEFT IFSC : HDFC0000034

10 04 2023

Valid for 3 months only

Or Bearer

Pay ASHWANI KUMAR

Rupees रुपये Two Lacs fifty Thousand only

अदा करें

₹ 250000/2

या धारक को

A/c. No.
50200018625002

50200018625002

Brn: 0034 Pdt: 897
CURRENT

For GANESH TRADING CORPORATION

Payable at par through clearing transfer at all branches of HDFC BANK LTD

Vijay
Authorized Signatories

Please sign above (कृपया यहाँ हस्ताक्षर करें)

⑈004644⑈ 641240002⑈ 636449⑈ 29

2023/04/23 14:03:03



Plot 819 65 SE THE MALL LGF 1, 1ST MALL,
LUDHIANA LUDHIANA-141001 PUNJAB
RTGS / NEFT IFSC : HDFC0000034

C L A S S I C

9 6 0 4 2 0 2 3

D D M M Y Y Y Y
Valid for 3 months only

Or Bearer

Pay GAURAV CHOPRA

Rupees रुपये Two Lac ONLY

या धारक को

अदा करें

₹ 200000/=

A/c No.

50200018625002

Brn: 0034 Pdt:897
CURRENT

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

For GANESH TRADING CORPORATION

Arun Kaur

Authorised Signatories

Please sign above / कृपया यहाँ हस्ताक्षर करें

Arun Kaur

⑈004669⑈ 1412400021 131449⑈ 29

CLASSIC

3 0 0 3 2 0 2 3
D D M M Y Y Y Y

Valid for 3 months only

HDFC BANK

PLOT 818 BE NE THE MALL LDF 1, 1ST MALL
CHANDHARA LUDHIANA 141001 PUNJAB

RTGS / NEFT IFSC : HDFC0000034

Pay GAURRY CHOPRA

Or Bearer

या धारक को

Rupees रुपये Four Lacs ONLY

अदा करें

₹ 400000/=

Acc No. 50200018625002

Brn: 0034 Pdt: 887
CURRENT

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

For GANESH TRADING CORPORATION

Anura Kaur

Anura Kaur

Authorized Signatories
Please sign above / कृपया यहाँ पर हस्ताक्षर करें

⑈004623⑈ 141240002⑈ 131449⑈ 29



C L A S S I C

PLOT B19 65 SE THE MALL LGF 1, 1ST MALL,
LUDHIANA, LUDHIANA-141001, PUNJAB
RTGS / NEFT IFSC : HDFC0000034

2 4 0 4 2 0 2 3

D D M M Y Y Y Y
Valid for 3 months only

Pay **NARESH KUMAR**

Or Bearer

Rupees रुपये **Two Lacs Only**

या धारक को

अदा करें

₹ 200000/-

A/c. No.
खाता क्र.

50200018625002

Brn: 0034 Pdt: 897
CURRENT

For GANESH TRADING CORPORATION

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

Anam Kaur

Anam Kaur

Authorised Signatories

Please sign above / कृपया यहाँ हस्ताक्षर करें

⑈004664⑈ 141240002⑈ 131449⑈ 29

2016 140323



PLOT B19 65 SE THE MALL LGF 1, 1ST MALL,
LUDHIANA, LUDHIANA-141001, PUNJAB
RTGS / NEFT IFSC : HDFC0000034

C L A S S I C

2 4 0 4 2 0 2 3

D D M M Y Y Y Y
Valid for 3 months only

Pay Gagan Oberoi

Or Bearer

Rupees रुपये Two Lacs Only

या धारक को

अदा करें

₹ 200000/-

Ac. No.
खाता नं.

50200018625002

Brn: 0034 Pdt: 897
CURRENT

For GANESH TRADING CORPORATION

Payable at par through clearing/transfer at all branches of HDFC BANK LTD

Arun Kumar

Arun Kumar

Authorised Signatories

Please sign above / कृपया यहाँ हस्ताक्षर करें

⑈004662⑈ 141240002⑈ 131449⑈ 29

HDFC BANK

C L A S S I C

BLD T B19 65 SE THE MALL LGF 1, 1ST MALL,
LUDHIANA, LUDHIANA - 141001, PUNJAB
RTGS / NEFT IFSC : HDFC0000034

24 04 20 23

D D M M Y Y Y Y
Valid for 3 months only

Pay **KAMLESH KUMARI**

Or Bearer

Rupees रुपये **Four Lacs Only**

या धारक को

अवा करें

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Anur Kumal

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Harbans Singh



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Arun Kaur

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